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To,

Principal District & Sessions Judge -cum-Spl. Judge (PC Act)(CBI), Rouse Avenue Court Complex, New Delhi.

GENERAL RECEIPT High Court of Delhi 07 MAY 2025 Receipt No. 4583

No.MP/MLAS./RACC /Gaz./2025/ 6098-R,

New Delhi.

The Registrar General,

High Court of Delhi,

Dated 06-05-2025

Sub:- <u>Monthly progress report of the Courts setup for trials against sitting and</u> former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs)

Ref:- No.5384/DHC/Gaz/G-2/2022 dated 28th OCTOBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of **APRIL**, **2025** in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

SI. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 30.04.2025
_1 ⁻	Ms. Kaveri Baweja/Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	18	2	0	0	0	20
٤2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	22	3	0	0	3	22
,3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	21	1	0	0	1	21
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate- 01	18	2	0	0	2	18
v.5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate- 03	22	1	0	0	1	22
, ⁶	Sh. Vaibhav Chaurasia	Addl.Chief Judicial Magistrate- 04	23	0	0	0	0	23
	TOTAL	-	124	9	0	0	7	126

Yours faithfully,

(Kanwal Jeet Arora) Principal District & Sessions Judge -cum-Spl. Judge (PC Act) (CBI) Rouse Avenue Court Complex New Delhi

DELHI HIGH COURT Gazette Branch Diary No. 20.8.7

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS

REPORT OF THE MONTH OF APRIL-2025

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

MPs / MLAs Cases) Rouse Avenue District Court.

Special Judge (PC Act) (CBI)-09

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1.	Name of the Presiding Officer	DIG VINAY SINGH New Delhi					
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Rouse Avenue District Court, New Delhi.					
3.	Date since which posted in the court	29.04.2025 (A/N)					
4.	Total number of cases pending on the first day of the month	18					
5.	Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc						
6.	Number of cases pending on the last day of the month	20					
7.	Number of cases instituted in this month	02 (Crl. Revisions-02)					

Note: Ld. Presiding Officer Ms. Kaveri Baweja was transferred to the Hon'ble High Court in terms of order bearing No.411/Estt./E1/DHC dated 21.04.2025.

Prepared by:

(Dig Vinay Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases) **Rouse Avenue District Court, New Delhi** Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases) Rouse Avenue District Court. New Delhi

SI No	CNR No. and		Whethe	se or clos	ase, complain ure report		al statutes inv	volved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
1	DLCT11000 CBI Vs Ambumani Ra		tc.	CBI-PC	CAct		3, 420, 465, 46 13(1)(d) of PC		10	Former MP	27.04.12	08.06.2012
Date of Fram ng o Cha ges	f	_			accused - Whether recorded or not	Detail of defe	nce witnesses	Date since w matter has be posted for fi arguments	een super nal	any stay of proceedings ordered by ior court, if yes give detail	Whether any interim ord are existing in the matt	
		Witnesses cited		Witnesses examined		Defence witnesses cited	Defence witnesses examined		Hon'ble Supreme (-No- 27.07.2022 in pending SLPs, the Court had remanded the matters back the court for considering the matters		# Disposal within one year from date of framing of charge.
	Awaiting Clarifications / orders or directions of the Hon'ble High Court/Arg. On A-1 application/ further proceedings	119	-		No	1			afresh on merits. H indicated that t 29.07.2019 of th quashed and set a discharged by this before the Hon'ble accused against w be framed. Hence aspects & with rega dt. 27.07.2022 are 38/2016 of CBI au M.C. Nos. 4442/20 5005/2015, 5007/2 accused persons in before the Hon'ble Note: Order date High Court in C 6570/2024 & 7413	owever, above judgment has nowhere he impugned order/judgment dt e Hon'ble High Court has been side only qua the accused who were court in this case and were petitioners Supreme Court and it was not qua the hom charges were earlier directed to e, some clarifications on the above ard to the effect of the above judgmen needed. Crl. Rev. P. Nos. 25/2016 and other connected petitions i.e. Crl 15, 4443/2015, 4480/2015, 5003/2015 015, 58/2017 & 688/2017 filed by the n this case are scheduled for hearing High Court on 08.05.2025. d 19.09.24 passed by the Hon'ble crl. M.C. No. 4442/2015 (Crl. M.A. W2024) and Crl. M.C. No. 4443/2015 24 & 6595/2024), CBI sought time to		

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On Previous date of hearing i.e. 18.03.2025 :- 1. It is submitted by learned Counsel for A-1 that Crl. M. C. No. 4442/2015 (Crl. M. A. Nos. 6570/2024 &7413/2024) & Crl. M. C. No. 4443/2015 (Crl. M. A. Nos. 6594/2024 & 6595/2024) are listed before the Hon'ble High Court for 08.05.2025.		Crl. M. C. No. 4442/2015 (Crl. M. A. Nos. 6570/2024 &7413/2024) & Crl. M. C. No. 4443/2015 (Crl. M. A. Nos. 6594/2024 & 6595/2024) are pending before the Hon'ble High Court.
<u># On 16.04.2025:-</u>		
1. A-1 withdrawn his application dated 09.11.23 seeking discharge in this matter on the ground of absence of a valid prosecution sanction under section 197 CrPC.		

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SI No	CNF	R No. and	d Cause ti		Natu Whether State c case or clos	ase, compl		nal statutes inv	olved	No. of accused	Whether accused is sitting or former MP/N		Date of taking cognizance		
2		CI V	s		CBI-PC	C Act				U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988				22.02.13	25.02.13 (CBI Court Lucknow)
ate of ramin g of Charg es	Present Stage		ar Aggarv		Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments	Whethe	there is any stay of superior court, if y		Whether any interim are existing in the r	n orders Expected date of disposal of on matters		
	ľ	Witnesse s cited	Witnesses dropped	Witnesse examine		Defence witnesses cited	Defence witnesses examined		Hon'ble Su	preme Court had re	- 22 in pending SLPs, the emanded the matters back or considering the matters	ł.			
-	Awaiting Clarificati orders or direction s of the Hon'ble High Court/urt her argumen ts on applicati ons of A- 3	30	-		No				afresh on n indicated 29.07.2019 quashed an discharged petitioners not qua the directed to above aspe- judgment c 25/2016 a petitions i. 4480/2015, & 688/2017 scheduled 08.05.2025 Note: Ord High Court 6570/2024 (Crl. M.A. 6	nerits. However, ab that the impug of the Hon'ble ad set aside only of by this court before the Hon'ble accused against to be framed. Hence, acts & with regard it. 27.07.2022 are nd 38/2016 of C e. Crl. M.C. Nos 5003/2015, 5005/ 7 filed by the accuse for hearing before a er dated 19.09.24 rt in Crl. M.C. No. & 7413/2024) and	ove judgment has nowhere ned order/judgment dt High Court has beer jua the accused who were in this case and were Supreme Court and it was whom charges were earlie some clarifications on the to the effect of the above needed. Crl. Rev. P. Nos BI and other connected s. 4442/2015, 4443/2015 2015, 5007/2015, 58/2015 ed persons in this case are the Hon'ble High Court or passed by the Hon'ble lo. 4442/2015 (Crl. M.A i Crl. M.C. No. 4443/2015 2024), CBI sought time to		# Disposal within one y from date of framing charge.		

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
 # On 18.03.2025 :- 1. It is submitted by learned Counsel of the A-3 that Crl. M. C. No. 4442/2015 (Crl. M. A. Nos. 6570/2024 & 7413/2024) & Crl. M. C. No. 4443/2015 (Crl. M. A. Nos. 6594/2024 & 6595/2024) are listed before the Hon'ble High Court for 08.05.2025. # On 16.04.2025:- 		Crl. M. C. No. 4442/2015 (Crl. M. A. Nos. 6570/2024 & 7413/2024) & Crl. M. C. No. 4443/2015 (Crl. M. A. Nos. 6594/2024 & 6595/2024) are pending before the Hon'ble High Court.
1. A-3 withdrawn his application dated 09.11.23 seeking discharge in this matter on the ground of absence of a valid prosecution sanction under section 197 CrPC.		

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of Cognizance
3	DLCT11-001856-2019 CBI VS M/S INX Media Pvt. Ltd. (CBI-417/2019)	CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	15	Sitting MP	18.10.19	21.10.19

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Date of Frami ng of Charg es		Detail of p	prosecution	witnesses	Statement of accused - Whether recorded or not	Detail of witne	and the second sec	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesses dropped	Witnesse s examined		Defence witnesses cited	Defence witnesses examined				
	# The matter is listed for argument on charge.	91			No				-No-		# Disposal within two years from date of framing of charge.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
 # On 22.04.25 :- File was put up before the 1st link Officer as Ld. Presiding Officer was transferred to the Hon'ble High Court in terms of order bearing No.411/Estt./E1/DHC dated 21.04.2025. 1. Matter was adjourned as request for adjournment was made by Ld. Counsel for A-4 and 		-
A-15 stating that arguments in the petition filed by Accused against the order dated 26.10.2024 was scheduled before the Hon'ble High Court for 28.04.2025.		

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
4	DLCT11-000207-2020 ED VS P. Chidambaram & Ors.	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21
	(Related to INX Media Case) (CT Case No. 08/2020)						

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Date of Framing of Charges		Detail of p	prosecution w	itnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined				
	Further proceedings	82			No				-No-	-Yes-	# Disposal within one year after framing of charge.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
 # On 07.04.2025 :- 1.ED filed a status report regarding the documents furnished to all accused persons in response of applications U/s 230/231 of BNS, 2023 (S.207/208 Cr.P.C.) dated 15.01.2025 filed by A-1 P. Chidambram and A-7 Karti P.Chidambaram. 2. Matter was adjourned in terms of the directions of Hon'ble High Court vide order dated 03.04.2025. 		The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197 Cr.PC. The matter shall not proceed further qua A-1 till the next date.

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
5	DLCT11-000837-2019 CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act	18	Sitting MP	19.07.18	27.11.21

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Date of Frami ng of Char ges		1	il of prosec witnesses		Statement of accused - Whether recorded or not		of defence nesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited		Witnesse s examine d		Defence witnesse s cited	Defence witnesses examined				
	# Awaiting further orders/directions of the Hon'ble High Court/further proceedings				No				-No-	-Yes- The prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 01.05.2025.	

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On Previous date of hearing i.e 25.03.2025:- 1. The proceedings pending before the Hon'ble High Court against the order dated 05.03.2022 stand adjourned to 01.05.2025 the interim order was directed to continue til the next date, thus, <i>matter was adjourned</i> <i>for 09.05.2025.</i>		The prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this case to the accused persons. Further, It has been directed that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 01.05.2025. This matter cannot proceed further till the issue of supply of copies of unrelied upon documents and compliance of provisions of section 207/208 CrPC is decided.

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
6	DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charge S	Present Stage	Detail of	prosecution	witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Matter is fixed for the arguments on the pending misc. application	56			-No-				-No-		# Disposal within two years from date of framing of charge.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
 # On 15.04.2025 :- 1. An application bearing IA No.14/2024 filed by A-6 seeking deferment of arguments on charge was pending consideration. However, since Hon'ble High Court of Delhi had stayed the proceedings qua A-6 in the present matter till the next date i.e.13.08.2025 vide order dated 22.01.2025, the same was directed to be kept pending awaiting the orders of the Hon'ble High Court. 		The order dated 27.11.2024 passed by this court whereby coginzance of the offences was taken by the court has been challenged by A-6 before the Hon'ble High Court. The Proceedings before this court qua accused A-6 shall remain stayed till next date of hearing

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
7	DLCT110002512022 CBI Vs Satyendra Jain & Ors. (Closure Report)	Closure Report (CBI-PC Act)	Sec- 120B IPC & Sec. 13(2) r/w 13(1)(d) of PC Act	5	Sitting MLA	30.04.22	

Date of Framin g of Charge s		Detail of	prosecution	n witnesses	Statement of accused - Whether recorded or not	d - witnesses er d or		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
	# Matter is listed for further arguments.		_	_				-	-No-		 # This case was received by way of assignment only on 30.04.22. # Expected date of disposal can not be given in the case at this stage.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 26.04.2025:-	_	
File was put up before the 1st link Officer as Ld. Presiding Officer was transferred to the Hon'ble High Court in terms of order bearing No.411/Estt./E1/DHC dated 21.04.2025. 1. Matter was adjourned as IO of the case was not available.		

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
8	DLCT11-00538-2022	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022
	vs Amanatullah Khan & Ors.						

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Date of Framin g of Charge s	Present Stage		il of prosec witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined				
	# The matter is listed for further arguments on charge/further proceedings.	68							-No-	-No-	# Disposal within two year after framing of charge.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 17.04.2025: 1. Matter was adjourned as A-9 was absent.	-	
# 29.04.2025:		
File was put up before the 2 nd link Officer as Ld. Presiding Officer was transferred to the Hon'ble High Court in terms of order bearing No.411/Estt./E1/DHC dated 21.04.2025.		
1. Matter was adjourned for the purpose fixed.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
9	DLCT11-000578-2022 State vs Sajjan Kumar (FIR-227 & 264/1992)	State Case	IPC- 147/148/149/153A/295/436/395/307/302/ 120B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

Date of Framing of Charges	Present Stage	Deta	ail of prose witnesses		Statement of accused - Whether recorded or not		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.08.23	# Now the matter is fixed for recording of Statement of Accused U/s 351 BNSS, 2023 (Section 313 CrPC.)	37	10	18					-No-	-No-	 # Disposal within one and half year after framing of charge. # This matter was received on committal only on 14.09.2022.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 15.04.2025: 1. The matter was listed for recording Statement of Accused u/s 351 BNSS, 2023 (Section 313 CrPC.) 2. Draft copy of Statement of Accused was supplied to Ld. Defence Counsel, who sought time to go through the same and requested for a short adjournment.		
# On 24.04.2025: File was put up before the 1 st link Officer as Ld. Presiding Officer was transferred to the Hon'ble High Court in terms of order bearing No.411/Estt./E1/DHC dated 21.04.2025.		
1. At joint request, matter was adjourned for 09.05.25 for recording of Statement of Accused u/s 351 BNSS, 2023 (Section 313 CrPC.).		

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
10	DLCT11-000321-2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

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Date of Framing of Charge	Present Stage	Detail of	prosecutior	ı witnesses	Statement of accused Whether		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witnesses dropped	Witnesses examined	recorded or not	Defence witnesse s cited	Defence witnesses examined				
11.11.21	# Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.	(62+3+5 +7)	6	64	Recorded	Nii	Nil	25.08.2023	-No-	-No-	# This matter was received on transfer only on 09.09.2022.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#On previous date of hearing i.e. 17.03.2025: 1. Matter has been adjourned for 09.07.2025 as physical record of this case was requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.		Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted. Physical record of this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
11	DLCT11-000733-2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022)	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	16	-Yes-	25.11.2022	15.12.2022

Date of Framing of Charges	Present Stage		of prosecu ⁄itnesses	tion	Statement of accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	# Matter is fixed for further proceedings/ inspector of unrelied upon documents.	Witnesses cited	Witnesse s dropped	Witness es examine d		Defence witnesse s cited	Defence witnesses examined				
-		312 (Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4-43)	_	_	-	-	-	-	-No-	-No-	 # Fresh charge-sheet received on assignment only on 25.11.2022. # Expected date of disposal can not be given in the case at this stage.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 02.04.2025:-	-	The matter is still at the stage of scrutiny of
1. CBI filed detailed chart indicating the inspection of unrelied upon documents conducted on behalf of some		documents/compliance of
of the accused persons or their counsels during the period 2.03.25 to 01.04.25. Ld. Counsels for the		provisions of section 207/208 CrPC due to filing of multiple
accused persons were directed to expedite the inspection of unrelied upon documents in order to avoid	I	charge sheets/documents.
delay in the proceedings.		
2. Ld. Counsel for A-9 addressed arguments on application seeking complete list of unrelied upon		
documents.		
3. IA/73/2025 moved on behalf of A-7 seeking permission to travel abroad was disposed off through detailed		
order dated 03.04.2025.		
# On 22.04.2025:-		
File was put up before the 1 st link Officer as Ld. Presiding Officer was transferred to the		
Hon'ble High Court in terms of order bearing No.411/Estt./E1/DHC dated 21.04.2025.		
1. Matter was adjourned for consideration along with all the pending applications.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
12	DLCT11-000747-2022 DoE vs	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	31	One MLA & MP	26.11.2022	20.12.2022
	Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)						

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not			Date since when matter has been posted for final arguments	Whether there is any stay of proceeding s ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
	# Matter is fixed for consideration on pending applications/		Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witness es examine d				
-	further proceedings.	162 (39+69+ +19+09+26)		_		I	-		-No-	-No-	 # Fresh ED complaint received on assignment only on 26.11.2022. # Expected date of disposal can not be given in the case at this stage.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 03.04.2025:- 1. A joint request for adjournment made by both the sides in terms of order the Hon'ble High Court dated 21.03.2025 passed in Crl. M.A. No. 8709/2025 in Crl. M.C. No. 9490/2024 in case titled as DoE vs. Sameer Mahandru & Ors., thus matter was adjourned for 14.05.2025 as the next date fixed before the Hon'ble High Court was 05.05.2025.		 The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple complaints/documents. Inspections of unrelied upon documents/statements are also underway. DoE has preferred a petition bearing no. Crl. M. C. 9490/2024 & Crl. M. A. 36510/2024 before Hon'ble High Court seeking quashing the order dated 09.10.2024 passed by this court directing petitioner/DoE to furnish digital/scan copies of unrelied upon documents/digital devices to the respondents.

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
13	DLCT11-000616-2023 State vs Ravinder (FIR-506/2016)	State Case (Connected with State vs Sandeep)	IT Act-66E & 67A	01	Connected with S.No. 13 State vs. Sandeep (former MLA)	07.08.2023	

Date of Framing of Charges	Present Stage	Detail of prosecution witnesses		Statement of Detail of defence accused - witnesses Whether recorded or not			Whether there is any stay of proceedings ordered by superior court, if yes give detail			
		Witnesses cited		Witnesses examined		Defence witness es cited	Defence witnesses examined			
19.07.24	# Matter is listed for final arguments.	06		08	_		_	_	_	 # Supplementary charge-sheet of FIR-506/2016 received on assignment on 08.08.2023. # Within 06 months after framing of charges.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 28.04.2025 :- 1. Final arguments heard advanced by Ld. Additional PP for State. Proxy Counsel for Accused sought adjournment to go through the certified copies of the file before addressing arguments on behalf of the Accused.		
# On 17.04.2025 :- 1. Part arguments advanced by Ld. Defence Counsel were heard.		
# On 21.04.2025 :- 1. Accused furnished a bond u/s 481 BNSS, 2023 (Section 437A CrPC).		

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
14	DLCT11-000085-2024 DoE vs Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
	# The matter is fixed for arguments on aspect of framing of charge.	41					-	-	-		 # Prosecution Complaint assigned only on 25.01.2024. # Expected date of disposal can not be given in the case at this stage.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 15.04.2025:-		
1. Ld. Defence Counsel for A-1 placed on record copy of common order passed by Hon'ble High Court of Delhi in Crl. MC No. 2373/2025 & Crl. MA No. 10684/2025 and Crl. MC No. 2374/2025 & Crl. MA No. 10686/2025 dated 09.04.2025 wherein Hon'ble High Court directed deferment of arguments on charge to a date subsequent to the date fixed by Hon'ble High Court i.e. 29.05.2025. In view of above, matter was adjourned.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
15	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	-

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Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
	Misc. Appearance/ further proceedings	113	-		-		-	_	_		# Fresh Charge-sheet filed only on 01.10.2024# Expected date of disposal can not be given in the case at this stage.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 21.04.2025:-		
 A-4 M/s Bell Tools Ltd. Was reported to be unserved. Applications u/s 230 of BNSS, 2023 (Section 207/208 CrPC) seeking supply of deficient copies of the documents and electronic material were filed on behalf of A-2, A-3, A-5, A-6, A-7 and A-8. 		

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
16	DLCT11-001235-2024 DoE vs. V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA		R.N. Dhoot Former MP	19.12.2024	

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Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Matter is fixed for further misc. proceedings.	105		-	_		-	-	_		# Expected date of disposal can not be given in the case at this stage.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
 # On 04.04.2025:- 1. Some of the torn/faded documents were replaced with clear and legible copies of the same documents. 2. Some arguments on the aspect of cognizance were addressed by Ld. SPP for ED. 		
# On 25.04.2025:- File was put up before the 1 st link Officer as Ld. Presiding Officer was transferred to the Hon'ble High Court in terms of order bearing No.411/Estt./E1/DHC dated 21.04.2025.		
1. ED submitted that in compliance of order dated 04.04.25 best possible copies of documents were filed.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
17	DLCT11-001272-2024 State vs. Ritik @ Peter	State Case	U/s 3 MCOCA	01		26.12.2024	

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Further proceedings	38+28	-	-	-			-	_		 # Fresh Charge-sheet filed only on 26.12.2024 # Supplementary Charge-sheet- 1 filed on 24.02.2025 # Expected date of disposal can not be given in the case at this stage.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 02.04.2025:- 1. Scrutiny of supplementary charge-sheet and documents were completed.		
#19.04.2025:- 1. Matter was adjourned as this court was on leave.		
# 23.04.2025:- File was put up before the 1 st link Officer as Ld. Presiding Officer was transferred to the Hon'ble High Court in terms of order bearing No.411/Estt./E1/DHC dated 21.04.2025.		
1. At request, matter was adjourned for further proceedings/consideration on the point of Charge.		

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
18	DLCT11-00024-2025	Closure Report	-	-	Former MLA	19.03.2025	
	State vs. Abated final Report (S K Bagga)						

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Date of Framing of Charge S	Present Stage	Detail of p	rosecution	u witnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Fresh Closure		-	_	-		-	-	-		# Fresh Abated Final Report filed on 19.03.2025

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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 01.04.2025:- 1. Submissions heard, notice was issued to complainant.		
# 09.04.2025:- 1. Statement of the complainant was recorded.		
 # 23.04.2025:- File was put up before the 1st link Officer as Ld. Presiding Officer was transferred to the Hon'ble High Court in terms of order bearing No.411/Estt./E1/DHC dated 21.04.2025. 1. Matter was adjourned for consideration. 		

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
19	DLCT11-000296-2025 State vs. Mohammad Ilyas & Ors.	Crl. Revision	438/440 BNSS	-	Sitting MLA	08.04.2025	

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Date of Framing of Charge s	Present Stage	Detail of p	rosecutior	ı witnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
-	Fresh Crl. Revision		_	_	-		2	-	_		# Fresh Crl. Revision assigned only on 09.04.2025 # Within 03 Months

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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
 # 09.04.2025:- 1. Fresh Crl. Revision assigned, notice of the revision petition was directed to be issued to the respondents for the next date of hearing. # 21.04.2025:- 1. Respondents or their counsels appeared before the court, reply, if any, be filed by the next date of hearing. 		

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SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
20	DLCT11-000297-2025 Kapil Mishra vs.	Crl. Revision	438/440 BNSS	-	Sitting MLA	08.04.2025	
	State of NCT of Delhi & Anr.						

Date of Framing of Charge s	Present Stage	Detail of p	prosecution	ı witnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
_	Fresh Crl. Revision		_	-	-		_	_	-	-	# Fresh Crl. Revision assigned only on 09.04.2025.# Within 03 Months

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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
 # 09.04.2025:- 1. Fresh Crl. Revision assigned, notice of the revision petition was directed to be issued to the respondents for the next date of hearing. # 21.04.2025:- 1. Respondents or their counsels appeared before the court, reply, if any, be filed by the next date of hearing. 		

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र जितेन्द्र सिंह MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs^{ITENDRA SINGH} <u>REPORT FOR THE MONTH OF APRIL, 2025</u> (Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.) (Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

- 1. Name of the Presiding Officer : **SH. JITENDRA SINGH**
- 2. Designation : Special Judge (PC- Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi.
- 3. Date since posted in the court: **26.10.2024 (F/N)**
- 4. Total number of cases pending on the first day of the month : 22
- 5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, Criminal Revision, acceptance of closure report, Misc.DJ/ASJ etc.: 03
- 6. Number of cases received by transfer : Nil
- 7. Number of cases pending on the last day of the month : 22
- 8. Number of cases instituted in this month : **03**

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(Jitendra Singh) Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES) Rouse Avenue District Court, New Delhi Special Judge 'PC Act) (CBI)-23 (MPs). As Cases) Rouse Avenue District Court New Delhi

(127s/MLAs Cases) न्यायालय मंग्रजा 612, छठी मंजिल

Court No. 612, 6th Floor राऊज़ ऐवेन्यू न्यायालय परिसर, नई दिल्ली Rouse Avenue Court Complex, Now Delhi

COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES), COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI <u>REPORT FOR THE MONTH OF APRIL, 2025</u>

No	CNR No. and Cause title	Nature Wheth	Penal statutes involved			Date of institu	Date of takin	Frami ng of	Present Stage	pro	etail o secuti tnesso	ion	State ment of	def	ail of ence esses	Date since when	Whether there is any stay of	Wheth er any interi	Expected date of disposal of	A short summary of work done in the said case(s) during the month	The Action Plan formulated	The Specific reasons, if any causing delay in
		er State case, compla int case or closure report		d	is sitting or former MP/ML, A	tion	g cogni zance	Charge s		Wit ness es cite d	Wi tne sse s dr op pe d	Wi tne sse s exa mi ne d	accu sed - Whe ther reco rded or not	Defe nce witn esses cited	Defen ce witne sses exam ined	matter has been posted for final argum ents	proceedings ordered by superior court, if yes give detail	m orders are existin g in the matter	case		and the steps taken for expeditions disposal of the said case(s)	disposal of the said case(s)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1	Case No. CBI/259/2019 DLCT11- 001038-2019 CBI Vs Suresh Kalmadi	Compla int case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Min ister	20.05.	2305	04.02.2	Prosecutio n Evidence	83	7	66	Not Reco rded	List of witne ss not filed			Νο	Νο	July, 2025	 PW-66/IO was partly cross examined on 16.04.2025. His further cross examination was deferred for 07.05.2025 An application moved on behalf of A-7 for issuance of appropriate directions to inspect the documents not relied upon and not filed by prosecuting agency lying in CBI Malkhana was allowed. Certain counsels on behalf of A-7 were allowed to inspect the documents lying in CBI Malkhana. An application was moved by A-9 seeking permission to travel outside Delhi. The same was dismissed on 30.04.2025. 	are being given. 2. Efforts are	accused and 83 Prosecution
2	Case No. CBI/ 261/2019 DLCT11- 001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individu al	08.11. 2011	08.11. 2011	26.03.2 012	Judgement	2	Nil 1	2	Reco rded	List of Witn esses not Filed	-		Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna	Yes	month of the	1. The pronouncement of judgment in this case has been stayed by the Hon'ble Supreme Court of India in SLP (Crl.) No. 003742/2017 and the same is still continuing. Matter is tentatively listed before the Hon'ble Supreme Fourt on 22.04.2025.	being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy

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Special Judge (AC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Co., t New Delhi

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																	Reddy Vs CBI			2. Accordingly, matter is listed for further proceedings on 03.05.2025.		Vs CBI
3	Case No. CBI/ 262/2019 DLCT11- 001044-2019 CBI Vs Purshotamm Dev Arya Etc	CBI	174A IPC	2	Individu al	08.11. 2011	08.11. 2011	26.03.2 012	Judgement	2	Nil 1	2	Reco rded	3	3	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.	Yes		 The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India in SLP(Crl) 3626/2017 and the matter is tentatively listed before the Hon'ble Supreme Court of India on 22.04.2025. Accordingly, matter is listed for further proceedings on 03.05.2025. 	being given as per the tentative listing before the Hon'ble	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.
4	Case No. CLOR/01/2019/ DLCT11- 000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/Min ister	30.05. 2013	Yet to be taken.	Vide Order Dtd 04.02.2 0 CBI directe d to further investig ation.	Further Investigati on	42	-		Not	List of Witn esses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 . in Crl. MC NO. 2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi Vs CBI	Yes	Depending upon the outcome of the pending petition	 The Hon'ble High Court of Delhi has continued interim order in Crl. MC No. 2250/2020, Crl. M. A No 16013/2020, Maneka Gandhi Vs CBl. The matter is tentatively listed before the Hon'ble High Court of Delhi on 08.05.2025. Matter is listed for further proceedings on 15.05.2025. 	being given as per the tentative listing before the Hon'ble High Court of	Stayed by the Hon'ble High Court of Delhi vide order dated 20.11.2020 in Crl. MC No. 2250/2020, Crl. M. A No 16013/2020 & Crl. M.A. 5336/2021, Maneka Gandhi Vs CBI
5	Case No. CBI/ 113/2019 DLCT11- 000504-2019 CBI Vs Abhay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12. 09	02.02.	18.07.1	PE	254	Nil	204	-	List of Witm esses not filed	-	-	Νο	Νο	July, 2025	 An application moved on behalf of accused Abhay Singh Chautala for seeking production of documents. CBI filed reply to the same. Arguments were heard. The said application was disposed off on 17.04.2025. CBI was directed to supply the copy of statements of witnesses which has not been relied to the accused. PW-185 further party cross examined on behalf of the accused on two dates. His 	are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.	examination of the witnesses are lengthy and time

Special Judge (AC Act) (CB:)-23 (MPs/MLAs Cases) Rouse Avenue District Cm. 1 P [] + 15++

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6	Case No. CT/ 29/2019 DLCT11- 001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 &4 PMLA Act	2	Individu al	14.08.	27.09. 18	06.10.2	PE	40	-	14		List of Wim esses not filed		-	No	No	July, 2025	 PW-18 examined in chief on two dates. His cross examination was deferred at the request of Ld. Proxy Counsel for A-1 & A-2, on the ground that the main counsel in the matter was not available. Matter is now listed for cross-examination of PW-18 on 17.05.2025. 	are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off	Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time
7	Case No. SC/11/2019 DLCT11- 001001-2019 • State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12/1 3 IPC Act t/w 120B IPC	11	Former MP	03.04.	06.07. 09	07.12.1 7	PE	30	1	30		List of Witn esses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State	Yes	months of	Matter is stayed by the Hon'ble High Court of Delhi vide order dated and 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State for 13.05.2025. Accordingly, matter is adjourned for 17.05.2025.	being given as per the tentative listing before the Hon'ble	Court of Delhi vide order dated
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra 51 Dhari Singh & Ors.	PMLA Case	U/S 3 &4 PMLA Act	6	MP	11.08. 2021	07.08. 2021	-	Misc.	14	-	-	-	List of witne sses not filed	-	-		No	July, 2025	 An Application was moved by applicant Ajay Gupta seeking modification of date of his arrival to India. The same was disposed off on 01.04.2025. During arguments on application moved av applicant Ajay Gutpa seeking 	are being given. 2. Efforts are being made to dispose off misc. applications exceditiously.	accused persons. 2.Number of miscellaneous applications are being filed by the accused persons. 3. Many times, afdiournments are

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Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Cc

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																			 quashing of LOC issued against him by the ED, Ld. Sr. Counsel for applicant seeks some time to move an interim application. Listed for further proceedings on 26.05.2025. 3. Part arguments on charge on behalf of ED were heard on two dates. Matter is listed for remaining arguments on charge on behalf of ED as well as accused persons on 02.05.2025 & 03.05.2025. 4. An application was moved by Ld. SPP placing on record two orders of the Hon'ble High Court of Delhi and for seeking amendment to prayer of confiscation in the SPC w.r.t attached properties of A-7. Arguments were heard and the same was disposed off on 05.04.2025. 5. Application moved by A-1 seeking permission to travel abroad w.e.f. 01.05.2025 to 31.10.2025 was disposed off on 22.04.2025. 	been asked to cooperate in the expeditious disposal of the	the accused persons/counsel.
 9	Case No. CC/ 55/2019 DLCT11- 000279-2019 CBI Vs Ajay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12 09 (RBT 01 14.03. 22)	02.02.	20.09.1	Prosecutio n Evidence	256	Nil	222	-	List of Witn esses not filed	-	-	No	December, 2025	 Arguments were heard on application moved by A-2 seeking necessary direction for issuance of new passport. The said application was disposed off on 07.04.2025. An application moved on behalf of accused Ajay Singh Chautala, seeking production of documents from CBI. CBI filed reply to the same. Arguments were heard. The said application was disposed off on 17.04.2025. CBI was directed to supply the copy of statements of witnesses which has not been relied to A-1. PW-219 was further partly cross examined on behalf of A-1 on three dates of 	are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously. 3.The parties/ counsels have been asked to ccoperate in the expeditious disposal of the case.	accused persons and 256 Prosecution witness cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the accused seek adjournment on various grounds.

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Special Judge (FC Act) (OBi)-23 (MPs/MLAs Cases) Rouse Avenue District Cross New Delbi

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																				hearing in this month. He was further cross examined and discharged on behalf of A-2 to A-4. His cross examination was deferred at the request of Ld. Counsel for A-5 and A-6 on 03.05.2025.		
10	Case NO. CT CASE /23/2022 DLCT11- 000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PMLA Act		MLA	27.07 22 (RBT on 23.09 22)	-		Argument on Charge	108		-	-		-	-	No	No	December 2025	 Direction has been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the proceedings in the instant matter. The matter is tentatively listed before the Hon'ble High Court of Delhi on 11.09.2025 Accordingly, matter is listed for further proceedings on 15.09.2025. 	been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the proceedings in	accused and 108 Prosecution witness cited, 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the accused/counsel. 4. Many times the
11	Case No. CBI/257/2019 DLCT11- 000989-2022 CBI V/S Satyendar Kumar Jain	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	MLA	03.12. 2018 (RBT on 01.11. 22)	-	-	Further Proceeding S	81	-	-	-	-			Νο	Yes	August, 2025	Matter is listed for further submission/arguments w.r.t. discrepancies in the list of unrelied upon documents as well as arguments on charge on 16.05.2025. Notice was issued to earlier IO for the said date.		1.Casewasreceivedbytransferon11.11.2022.2.2.There are 10accused and 81Prosecutionwitness cited.3.The record isvoluminous.
12	Case No. CBI/96/2023 CBI Vs Jagdish Tytler DLCT11- 000702-2023	CBI Case	U/Sec. 147/148/ 149/153 A/188/1 09/295/3 02/463 I	01	Former MP/Min ister	RBT on 20.09. 2023	26.07. 2023	-	Prosecutio n Evidence	41	•		н			Ŧ	No	-	November, 2025	 An application has been moved on behalf of accused seeking direciton to Dy. General/concerned officers, Doordarshan Prasar Bharati Secretariat, to preserve and maintain certain record. Argumetns were heard. The said application was disposed off on 04.04.2025. PW-8 examined in chief, and cross examined. Hjs 	being given.	The record of the case is voluminous.

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Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Cord New Delhi

																			further cross examination is deferred for 16.05.2025.		
13	Case No. CBI/ 109/2023 CBI Vs PC Lallawmsanga DLCT11- 000830-2023	CBI	U/s 120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT 1988	5	FORME R CM A - 2	06.12. 2023		Arguments on application u/s 207/208	109				_	-		No	No	July, 2025	 Arguments on charge on behalf of A-3 were heard. Matter was adjourned on the ground that Ld. Counsel for accused no.1 was not ready for arguments on the point of charge as he was suffering from high fever due to the cyst. Considering the medical condition of the Ld.counsel for A-1, matter is listed for argument on charge on 13.05.2025 and 14.05.2025 so that arguments on charge get concluded. 	Short dates are being given.	Case was received by transfer on 06.12.2023.
14	Criminal Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI		U/s 397, 398 read with 401 CrPC	02		04.01. 2024		Arguments on Revision Petition	-	-	-	Not recor ded	Not filed	-	-	No	No	May, 2025	Arguments adduced by Ld. Counsel for respondent No.3 in another connected revision petition bearing no. Crl.Rev. 51/2023. The instant matter is listed arguments on 05.05.2025.	Short dates are being given	Case was received by transfer on 04.01.2024.
15	Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11- 000780-2023	1	U/s 397 read with 399 CrPC	04	A-3 Former MLA	04.01. 2024		Arguments on Revision Petition	-	-	-	Not recor ded	Not filed	-		No	No	May, 2025 ·	 Matter is at the stage of arguments. Arguments were adduced by Ld. Counsel for respondent no. 3. Matter is listed for further arguments on behalf of respondent no. 1 and 2 on 05.05.2025. 	Short dates are being given.	Case was received by transfer on 04.01.2024.
16	Ct.Case No. CT/02/2024 DLCT11- 000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individu al	09.01. 2024	19.1.2 024	Scrutiny of documents	29	-			-	-		No	No		An application was moved by A-3 seeking permission to travel abroad and certain States in India. Arguments were heard. The same was disposed off on 09.04.2025.	Court of Delhi, vide order	Case was received by assignment on 09.01.2024.

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Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Cc: + New Delhi

17	CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11- 000476-2019	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.01. 2017	08.12	Prosecutio n Evidence	20	-	-		Not filed		-	-	-	August, 2025	examination of summoned witness Ms. Asha Gandhi could not be conducted as she had retired from Service in July, 2021 and therefore she could not bring the relevant record. She was discharged unexamined. Thereafter, directions was issued to Worthy Director,	being given.	Case was by transf order 13.02.2024 Principal & Session cum-Speci (PC Act) RADC, Delhi.
															2 5 7 7 7 7 7 7 7 7					 Women Empowerment Cell of Department of Women and Child to depute some other official to produce the relevant record. Deputy Director, Department DCW appeared with relevant record/original file, which was retained with the judicial record till further orders. The said Deputy Director was examined as 		
																				CW-1 and discharged. 3. Matter is listed for PE on 19.05.2025.		
18	SC- 05/2024 State Vs. Anil Jha & Ors.	State Case	U/s 323/356/ 34 IPC & 3(i) (r) (s), The SC/ST Act 1989	5	MLA	29.04. 2016	18.05. 2016	08.02. 2017	PE	20	-	17	Not recor ed	List of witne ss not filed	-	-	No	No	July, 2025	 Matter is at the stage of final arguments. Part arguments were heard on two dates. Matter is listed for remaining arguments on behalf of Ld. Counsel for accused persons as well as on behalf of Ld. APP for the 	being given.	Case was n by transf 06.08.2
19	Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11- 000075-2025 ED vs. OP Chautala	Misc. DJ/ASJ	-	-1	EX- MLA (Abated)	27.01. 2025	r.	-	Arguments on application		-	-	-		-		No	No	June, 2025	State on 01.05.2025. Part arguments were heard. Matter is now listed for further arguments on 24.05.2025.	being given	Case was r by way assignme 27.01.2
20	Misc . DJ ASJ 137/2025 (75/2025) ED vs. Om Parkash Chautela (since deceased)	Misc. DJ ASJ	ED Case	-	-	17.02. 2025	-	-	Argument on applicaiton	-	-	-		-	-	-	No	No	June, 2025	 Ld. Counsel for non applicannt /LRs of deceased Om Prakash Chautala sought some time to file reply to application under sub Section (7) of Section 8 of PMLA, 2002 seeking confiscation of 	being given	Case was r by way assignme 17.02.2

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Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue Diases)

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21 Ci. Rev. G97025 Ci. Rev. styrender Kumz-falve, 2025 Ci. Rev. Styrender Kumz-falve, 2025 Sitting Styrender Kumz-falve, 2025 Ci. Stylen Styrender Kumz-falve, 2025 Sitting Styrender Kumz-falve, 2025 Ci. Stylen Styrender Kumz-falve, 2025 Sitting Styrender																				confirmed attached properties of accused Om Prakash Chautala (deceased). 2. Matter is listed for reply and arguments on 24.05.2025.	
181/2025 State DJ ASJ State Case MLA 2025 application application application behalf surety/applicant Loviesing of FDRs. Notice of the application be issued to Mater was adjourned for arguments on 01.05.2025. received from I and Filing Sect on 19.04.2025 - Misc DJ ASJ 180/2025 State Misc. UJ ASJ State State - Former MLA 19.04. - - Reply on application - - - No No - 1. An application moved on behalf - Fresh application received from I and Filing Sect - Misc DJ ASJ State DJ ASJ State State - Former MLA 19.04. -		09/2025 Satyender Kumar Jain vs. Bansuri Swaraj & Anr. CNR No. DLCT11-00187-	Rev. Petition	438/440 BNSS,	-	Sitting MP		-	-	on	-	-	-	-	-	-	No	No	July, 2025	respondent No.1 sought petition some time to file the reply to by v the Revision petition. alloc: Accordingly the matter was 07.00	n received way of cation on
180/2025 DJ ASJ case MLA 2025 application State vs. Gopal Goyal Kanda & Anr. Kanda & Anr. Justice	22	181/2025 State vs. Gopal Goyal						-	-	Reply on application		-	-	-	-		No	No	May, 2025	Lovindra Chadha for releasing of FDR's. Notice of the application be issued to the State. Matter was adjourned for	d from B ing Sectio
	-	180/2025 State vs. Gopal Goyal			-		19.04. 2025			Reply on application	-	-	-		-		Νο	No	-	behalf of accused Gopal received Goyal Kanda to take on and Fili record Authority Letter on 19.04 issued by him and seeking permission to Mr. Chaman Lal Mittal to collect two FDRs. The same was listed for arguments on 25.04.2025. 2. The same was disposed accused	d from E ing Secti

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Special Judge (FC Act, 2007, 20 (MPs/MLAs Cases) Rouse Avenue District Court New Delhi

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-	Misc DJ ASJ 179/2025 State vs. Gopal Goyal Kanda & Another	Misc. DJ ASJ	State case	-	Former MLA	19.04. 2025	-	-	Reply on application			-	-	-	-		No	No	-	An application moved on behalf of surety/applicant Chaman Lal Mittal for releasing two FDRs. The same was disposed off on 25.04.2025.	-	Fresh application received from Bail and Filing Section, on 19.04.2025
-	Misc, DJ ASJ 02/2025 CBI vs. U.S. Awasthi & Ors. (Sanjay Jain) CNR DLCT11- 000633-2024	Misc DJ ASJ Case	u/s 13 (1) of PC Act	-	-	10.02. 2025	-		Argument on application	÷	-	-	-	-	-	-	No	No	-	Arguments were heard on the application moved by A-7 seeking cancellation of LOC issued against him by the CBI. The said application was disposed off on 04.04.2025.		File received by way of transfer on 10.02.2025 of Ld. PD&SJ, RACC, New Delhi

Total cases pending as on 30.04.2025 = 22

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Prepared by:- JA/Ahlmad

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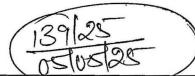
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(Jitendra-Singh) Special Judge, (PC Act) (GBI)- 23 (MPs/MLAs Cases) Rouse Avenue Court Complex, New Delhi

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Court New Delhi

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MC	ONTHLY PROGRESS REPORT OF COURT DEALING WITH CASE {Letter No. MP/MLAs/RADC/Gaz.	ES AGAINST MPs AND MLAs, OF THE MONTH OF APRIL-2025 /2020/E-22388-22393 dated 24 th November, 2020}
1.	Name of the Presiding Officer	Dr. VISHAL GOGNE
2.	Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
З.	Date since which posted in the court	15.12.2023 (A/N)
4.	Total number of cases pending on the first day of the month	*21
5.	Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	*1 1 (Criminal Revision)
6.	Number of cases pending on the last day of the month	*21
7.	Number of cases instituted in this month	1 1 (Complaint case, PMLA)

Prepared by:

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(Ahlmad/JA)

(Dr. VISHAL GOGNE) Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases) Rouse Avenue Court Complex New Delhi (MPs/MLAs Cascs) Rouse Avenue District Court New Delhi

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VINHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

					IVEW Denn								
SI No	CNF	No. a	nd Cause	title N	lature -Whether S	State case,	Penal statutes	No. of	W	hether accused is	Da	te of institution	Date of cognizance
				c	omplaint case of	or closure	involved	accused	sittin	g or former MP/MLA			
				r	eport								
	DL	CT11-	000429-20	023	State Cas	se	U/s: 302, 307 IPC	2		Former	Ini	tial Institution dt.	10.02.2014
		S	state			1				MLA		10.02.2014	
1			Vs	1					1		Institu	ited in this court on	
	Dr	. Jagri	ti Singh e	etc.								24.05.2023	
	Prese	Deta	ail of pros	ecution	Statement of	Detail	l of defence	Date since w	hen	Whether there is any	stay of	Whether any interim	Expected date of
Date of	nt		witness	es	accused -	wi	itnesses	matter has b	een	proceedings order	ed by	orders are existing	disposal of case.
Framin	Stage	2			Whether			posted for fi	inal	superior court, if ye	es give	in the matters	
g of	of the				recorded or			arguments	s	detail			
Charge	case				not								1
S	1.00												
		Witne	Witnesses	Witnesse	S	Defence	Defence			-Yes-			Matter was received in
06.06.20			dropped	examine	d	witnesse	s witnesses			Vide order dt. 04.02.2	025 and		the month of May 2023.
15		cited				cited	examined			18.02.2025 of Hon'b	le High		Matter is expected to be
	PE	76	11	37	No	-				Court of Delhi in C	rl. M A		disposed of within a year
				(Cross	1					5257 of 2025 and C	rl. M C		
				PW 13 i	S					697 of 2025 the	further		
1 1				deferred)					cross-examination of	PW13 is		
										deferred till the pend	lency of		
										the Crl. MC No.697/2	25		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The matter was taken up in this month. One (1) witness PW-37 who is the Investigating officer of this case was examined at length.	summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short dates being given and no unnecessary	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in Crl. M A 5257 of 2025 and Crl. M C 697 of 2025 the further cross- examination of PW13 is deferred till the pendency of the Crl. MC No.697/25.

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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

										10	ouse Avenue District		
SI	CNR N	o. and	Cause t	title Nat	ure - Whet	ther State cas	e, Penal st	atutes	No. of	Whether accused is	Date of instit	ution	Date of cognizance
No				con	nplaint ca	ase or closu	re invol	ved	accused	sitting or former			
				rep	ort					MP/MLA			
	DLC	Г11-000	478-201	9	Comp	laint case	3 & 4 of 1	PMLA,	9	Former MP, Sitting MLA	06/09/16		07/09/16
					-		200	2					
2		ED											1
~		Vs											
	Virb	hadra S	Singh etc					1					
	Present			the state of the s	Statemen	Detail of	defence	Date sir	ce Whether	there is any stay of p	oceedings ordered	Whether an	y Expected date of disposal
	Stage of		witness		tof	witne		when		by superior court, if ye		interim orde	
	the case		miness		accused -		5005	matter h	1	y superior court, if ye		are existing	
Fram		1			Whether			been				the matters	1
ing					recorded			posted	el .			the matters	
of					or not			final					
Char					ornor								
								argume	nis				
ges					<u> </u>			[
				Witnesses	1	Defence	Defence			r dt. 19.04.2022 of Hon'b			
05.05.		Ses		examined		witnesses	witnesses			Crl. Rev. P 217/2022 1			
21		cited	droppe			cited	examined			ED the trial court has been			
-			<u> </u>		N		na militiko naize takangan ing a		1	on evidence but the ci ill next date.	oss- examination be		
	PE	107	2	75	No				leieneut	in next date.			
				(Cross is	1								
				deferred)									
	L	L	l	I	JI	السيبينين	the second s	1				1	

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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
The matter was taken up in this month. Witness PW-75 (Sh. Anup Singh Rauthan) was unable to appear for evidence on some personal grounds.	summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short date being given and no unnecessary	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.

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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBD-24 Rouse Avenue District Court

case or closure reportinvolvedor former MP/MLAcoDLCT11-000975-2019State109, 465 r/w 4719Former MP, Sitting MLA31.03.20170CBI Vs Virbhadra Singh etc.(PC Act case)r/w 13 (1)(e) of PC Act 1988PC Act 19880100, 465 r/w 471100, 465 r/w 471											ew Delhi					
3 DLCT11-000975-2019 State 109, 465 r/w 471 9 Former MP, Sitting MLA 31.03.2017 0 3 CBI Vs Vs (PC Act case) PC Act 13(2) r/w 13 (1)(e) of PC Act 1988 Pc Act 1988 Whether there is any stay of proceedings ordered by superior court, if yes give detail interim orders Whether any interim orders Experiment disponential arguments 0 Stage - - Detail of prosecution of accused Statement of accused Detail of defence witnesses Date since when matter has been posted for final arguments Whether there is any stay of proceedings ordered by superior court, if yes give detail interim orders Whether any interim orders Experiment disponential are existing in the matters 0 Witnesses Witnesses Defence witnesses Vintesses Court of Delhi in W.P. (Cril) 235/2019 of the Hon'ble High court of Delhi in W.P. (Cril) 235/2019 titled as Pratibha 10.12.18 PE 223 - 61 No - <t< th=""><th>Date of</th><th>Date</th><th>te of institution</th><th>hether accused is sitting Da</th><th>dWhe</th><th>lo. of accused</th><th>statutes</th><th>Penal</th><th>, complain</th><th>State case</th><th>- Whether</th><th>Nature</th><th>ause title</th><th>No. and C</th><th>CNR</th><th>SINO</th></t<>	Date of	Date	te of institution	hether accused is sitting Da	dWhe	lo. of accused	statutes	Penal	, complain	State case	- Whether	Nature	ause title	No. and C	CNR	SINO
3 CBI Vs CBI Vs (PC Act case) IPC and 13 (2) r/w 13 (1)(e) of PC Act 1988 Date of Prese Framing nt of Stage Charges of the case Detail of prosecution witnesses Statement of accused Detail of defence witnesses Date of accused Whether there is any stay of proceedings ordered by superior court, if yes give detail ne existing in the matters Whether any interim orders are existing in the matters Witnesses Witnesses Of accused or not Defence witnesses Date final arguments Whether there is any stay of proceedings ordered by superior court, if yes give detail the matters Whether any interim orders are existing in the matters Witnesses Witnesses Defence witnesses Defence witnesses Yes, Vide Order dt 16.04.2019 of the Hon'ble High cited -Yes- witnesses 10.12.18 PE 223 - 61 No	gnizance	cogniz		or former MP/MLA			olved	inv		ort	closure rep	case or				
3 CBI Vs (PC Act case) r/w 13 (1)(e) of PC Act 1988 r/w 13 (1)(e) of PC Act 1988 Date of Framing nt of Stage Detail of prosecution witnesses Statement of accused Detail of defence witnesses Date witnesses Statement of accused Detail of defence witnesses Whether there is any stay of proceedings ordered by superior court, if yes give detail has been posted for final arguments Whether there is any stay of proceedings ordered by superior court, if yes give detail the matters Whether any interim orders are existing in the matters Expe dispondential arguments Witnesses Witnesses Defence dropped Defence witnesses Defence witnesses Yes, Vide Order dt 16.04.2019 of the Hon'ble High cited -Yes- vitnesses 10.12.18 PE 223 - 61 No <	3.05.2017	08.05.2	31.03.2017	Former MP, Sitting MLA	Fo	9	5 r/w 471	109, 46		State			75-2019	CT11-0009	DL	
3 Vs Inv is (1)(e) of PC Act 1988 Date of Prese of Stage of Stage of the case o		l					d 13 (2)	IPC ar			(DC			CDI		
Virbhadra Singh etc. PC Act 1988 Date of Prese Framing nt of Stage Detail of prosecution witnesses Statement of accused Detail of defence witnesses Date since when matter has been Whether there is any stay of proceedings ordered by superior court, if yes give detail ordered by superior court, if yes give detail interim orders are existing in the matters Whether any interim orders are existing in the matters Expendic dispondent are existing in the matters Of Stage Charges of the case Vitnesses Witnesses Defence examined Defence witnesses Defence witnesses Defence witnesses Ves, Vide Order dt 16.04.2019 of the Hon'ble High arguments -Yes- -Yes- cited Witnesses Witnesses Defence witnesses Witnesses cited Defence witnesses Yes, Vide Order dt 16.04.2019 of the Hon'ble High arguments -Yes- -Yes- court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha -Yes- -Yes- to first record the evidence of witnesses who are not		l i					(1)(e) of	r/w 13		Act case)	(PC					3
Date of Framing nt of Stage Detail of prosecution witnesses Statement of accused - Whether recorded or not Detail of defence witnesses Date when has since when matter has Whether there is any stay of proceedings ordered by superior court, if yes give detail Whether any interim orders are existing in the matters Expe dispon dropped Value							ct 1988	PC A					ngh oto		V	
Framing nt of witnesses of accused witnesses when matter has ordered by superior court, if yes give detail interim orders interim orders are existing in the matters dispering dispering Charges of the case witnesses Whether recorded or not witnesses witnesses posted for final arguments posted for final arguments net for the matters the matters the matters Witnesses Witnesses Defence examined Defence witnesses Yes, Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial -Yes- 10.12.18 PE 223 - 61 No court has been directed to make all possible endeavors to first record the evidence of witnesses who are not	cted date of	Expected	Whether any	s any stay of proceedings	aro is a	Whether the	cinco	Date	defence	Detail o	Statement	ution				Date of
of Charges of the case Stage of the case - - has posted for final arguments been posted for final arguments are existing in the matters Witnesses cited Witnesses dropped Witnesses examined Defence witnesses cited Ves, Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial -Yes- 10.12.18 PE 223 - 61 No court has been directed to make all possible endeavors to first record the evidence of witnesses who are not																
Charges of the case Whether recorded or not posted for final arguments the matters Witnesses Witnesses Witnesses Defence witnesses Yes, Vide Order dt 16.04.2019 of the Hon'ble High cited as Pratibha Singh and Anr & Crl. MAs 1619-1620/2019, the trial -Yes- 10.12.18 PE 223 - 61 No court has been directed to make all possible endeavors to first record the evidence of witnesses who are not	sal of case.	100		anor court, it yes give detail	upeno	ordered by s	1.1		esses		of accused		Minesses			
case recorded or not final arguments Witnesses cited Witnesses dropped Witnesses examined Defence witnesses cited Ves, Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial -Yes- 10.12.18 PE 223 - 61 No court has been directed to make all possible endeavors to first record the evidence of witnesses who are not		l i					100000000000000000000000000000000000000	0.0475057V			-					100000
Witnesses Witnesses Witnesses Witnesses Defence Defence Yes, Vide Order dt 16.04.2019 of the Hon'ble High -Yes- cited dropped examined Defence witnesses Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha -Yes- 10.12.18 PE 223 - 61 No court has been directed to make all possible endeavors to first record the evidence of witnesses who are not		l i	the matters				for	postec			Whether				of the	Charges
Witnesses Witnesses Witnesses Witnesses Defence Yes, Vide Order dt 16.04.2019 of the Hon'ble High -Yes- cited dropped examined witnesses witnesses Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha -Yes- 10.12.18 PE 223 - 61 No court has been directed to make all possible endeavors to first record the evidence of witnesses who are not		1						final			recorded				case	
cited dropped examined witnesses cited witnesses examined Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not		l					ents	argum			or not					
Image: Constraint of the second state of the seco			-Yes-	16.04.2019 of the Hon'ble High	dt 16.0	s, Vide Order			Defence	Defence		Witnesses	Witnesses	Witnesses		
10.12.18 PE 223 - 61 No court has been directed to make all possible endeavors to first record the evidence of witnesses who are not		l I							witnesses	witnesses		examined	dropped	cited		
to first record the evidence of witnesses who are not		Í				0			examined	cited					1	
		t	1								No	61	-	223	PE	10.12.18
related to the State of Himachal Pradesh.		1	1													
		1		Himachal Pradesh.	e of Hin	lated to the Stat		{								
		1														
		1														

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
Matter was taken up on three (3) dates in this month. On the previous date ld. Prosecutor had submitted that upon the examination of PW-61, all witnesses unrelated to the State of Himachal Pradesh were examined and further witnesses,who may relate to Himachal Pradesh, were now required to be examined. It was submitted that further witnesses can only be examined upon adjudication of the writ petition before the Hon'ble High Court. It was submitted on behalf of the CBI that the process had been initiated for moving an application before the Hon'ble High Court with respect to the order dated 16.04.2019. The matter was stated to be next listed before the Hon'ble High Court on 18.05.2025. One IA application was disposed of.	witnesses. (2) Consecutive / Bulk date of hearing. (3)Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619- 1620/2019, the trial court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh. Such witnesses have largely been examined. In this matter most of the witnesses are pertains to the Himachal Pradesh. Unavailability of witness & counsels.

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VIEHAL GOGNE

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

														enue Dist		urt
S		CNR N	o. and	Cause title	e	Nature -		Penal statu	ites	No	o. of	Whether accused is	Date of institution	bhew Dell	u D	ate of cognizance
No					Wł	ether State	case,	involved	k	acc	used	sitting or former				-
	1					omplaint ca						MP/MLA				
						closure rep										
		DLCT11-000981-2019 State Case				467, 468, 471, 474, 201,			9	Former MLA	14.07.2017			03.082017		
1				~	170, 120B of IPC			-								
4			State	•				8 of PC Act,								
4			Vs													
	1	Sukesh	Chandra	ashekar et	c											
		Prese	Deta	il of prose	ecution	Statement	Detai	l of defence	Date s	ince	Wheth	er there is any stay of	proceedings ordered	Whethe	r any	Expected date of
Da	te of	nt		witnesse	S	of	wi	itnesses	when m	natter		by superior court, if	yes give detail	interim o	orders	disposal of case.
Fra	mina	Stage				accused -			has b	een				are exis	sting	
	of	of the				Whether			posted	d for				in the m	atters	
Ch	arges	case				recorded			fina	al						
	arges					or not			argum	ents						
			Witness	Witnesses	Witnesses	00.00 8.3.900001	Defend	ce Defence			Yes. Vide	order dt. 14.12.2018 of	Hon'ble Supreme Court of	-Yes	S-	
			es cited	dropped	examined		witness						018 titled as B.Kumar Vs			
							cited	A REAL PLAN THE STATE CONTRACTOR					2019 of the Hon'ble High			
		PE	66	_	4	No	Cited	- Crammed					tions no. 273/19, 1078/18,			
		1 -		_	-	NO					1140/18	and 1121/18, the proceed	ings are stayed till date.			
17	11.18												a		1	
										1						
									the second second second							

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

the month	The specific reasons, if any causing delay in disposal of the matter
 The matter has been stayed by the Hon'ble Supreme Court of India.It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court in the present matter were next listed on 27.05.2025 and the interim order was continued. Thus, in view of the said submission, case was adjourned. One misc. application was disposed of in this month. 	It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.

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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24

SI No	CNR N	lo. and	Cause titl	cas	ture-Wheth se, complain sure report		Penal sta involv			. of Jsed	Whether accused is sitting or former MP/MLA	Date of instituti	on	Date of cognizan	ce
5	CBI (PC Act case) and Sec 1 Vs Lalu Prasad Yadav etc. 19		120B r/w 42 and Sec 13 13 (1) (d) of 1988	(2) r/w PC Act,		4	Former MP / Sitting MLA	16.04.2018		30.07.2018					
Framin of	Prese Detail of prosecution Date of nt witnesses Framing Stage of of the Charges case			Statement of accused - Whether recorded or not	Detail of witne	Date s when m has b posteo fina argum	natter een d for al	Wheth	her there is any stay of by superior court, if	f proceedings ordered yes give detail	Whether a interim ord are existi in the mat	ders disposal of c ing			
			Witnesse s dropped				Defence witnesses examined	1						Within one year f date of framing charge.	
-	Arg/ Charg e	94	-	1	No	-				- 71430					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled

" Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

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	The Action p steps taken fo of the case					The specific causing delay matter	
 .) The matter was taken up on six (06) dates in this month. .) The matter was listed for arguments on charge on consecutive dates (from 21.04.2025 to 26.04.2025). .) The ld. Sr. Counsel for the accused no. 1 to 4 had advanced further arguments at length on the aspect of harge . .) Extensive Arguments on the aspect of charge were next heard on behalf of accused no. 7 and accused o. 9. .) Extensive Arguments on the aspect of charge were next heard on behalf of accused no.8. .) Extensive Arguments on the aspect of charge were heard on behalf of accused no. 13. .) Arguments on charge were heard at length on behalf of multiple counsels in the above bulk dates. The natter had been listed with a view to conclude the arguments on charge on a day to day basis from 7.05.2025 to 20.05.2025. .) One misc. application was disposed of in this month. 	arguments on	dates charge.	-	given	for		

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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

<u> </u>				·							New Delhi		
SI No	CNR	No. and	Cause title		lature - Whethe omplaint case			Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institutio	n Date of cognizance	
6		EI Vs		etc.	Comp	laint Case		Sec 3 & 4 of PMLA' 2002	16	Former and sitting MP and MLA	25/08/2018	17.09.2018	
Date of Framin of Charg			ail of prose witnesse		n Statement of accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments	procee	ther there is any stay of dings ordered by superior ourt, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.	
		Witness Witnesse Witn es citeds dropped exa			ned	i witnesses witnesses cited examined		1	vide order 8156/2019	Hon,ble Supreme Court of India dt: 16/09/2019 in SLP (Criminal titled as Sarla Gupta Vs ED, has not to frame charges until furthe	5	lithin one year from the date of framing of the charge.	
-	_ Misc. _ App & Arg/ Charg e		No				orders.						

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The proceedings have been stayed by Hon'ble Supreme Court. It has been submitted on behalf of the accused persons that orders are awaited from the Hon'ble Supreme Court. One IA applications was disposed of.		The Hon,ble Supreme Court of India vide order dt: 16/09/2019 in SLP (Criminal) 8156/2019 titled as Sarla Gupta Vs ED, has ordered to not to frame charges until further orders.

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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Bause Avenue District Court

				Rouse Avenu	e District Court								
SI	CNR	No. and	Cause	NNE	turahi	Penal s	tatutes	No. of accused	Whether accused	Date of institu	tion	Date	e of cognizance
No]	title		Whether	State case,	invo	lved		is sitting or former				
				complaint o	ase or closure				MP/MLA				
				re	eport								
	DLC	Г11-0009	85-2019	Comp	laint Case	Sec 3 & 4	of PMLA'	8	Former MP	26.03.2021			
				-		20	02				1		
7		ED						*					
		Vs M/s Alchemist Township											
	PERSONAL INCOME.												
	Presen	ndia Ltd		opution	Statement of	Detail of	dofonco	Date since when	Whathay they	is any stay of	Whatha		Exposted data of
			ail of pros					matter has been	Whether there				Expected date of
	t Stage of the		witnesses accused - witnesses				sses		proceedings orde				disposal of case.
01	10100 00000000				Whether			posted for final	court, if yes	give detail	are exist	-	
	case				recorded or			arguments			the ma	itters	
ing		A.M. Concerne	14/24-00-00	N#/14	not								14/01 1
of		Witness es cited		Witnesses examined		Defence	Defence		Yes, Vide order dated			-	Within one year from
Char		es citeu	dropped	examined		witnesses	witnesses		Hon'ble High Court of	and the second sec			the date of framing of
ges						cited	examined		M.C No 2483/2022, the dated 22/03/2022 has	where we have a state of the st			the charge.
	Misc.	52	-	-	No				matter was listed on 09				
-	App &								court of Delhi.	io indez i in the ringh			
	Arg on												
	Charge												
	4												
		Not	e:- In terr	ns of order	dated 21.12.	2023 passe	d by the	Hon'ble High Co	urt of Delhi in W.	P. (Criminal) N	0. 1542/	2020 ti	itled
						1.1.1	-	•	heles, mentioned				

"Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

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	The Action plan formulated and the steps taken for expeditious disposal of the case	
The matter has been stayed by the Hon'ble High Court. It was submitted that the next date before the Hon'ble High Court is 22.07.2025. A copy of the order of the Hon'ble High Court dated 16.04.2025 had been filed wherein the matter had been listed for 22.08.2025.		The next date before the Hon'ble High Court is 22.07.2025.

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VISHAL GOGNE

Additional Sessions Judge Special Judge (PC-Act), (CBD-24 Rouse Avenue District Court

													10050	N. 11		
SI No	CNR No. and Cause title		Wh	Nature - ether State omplaint ca closure rep	case, se or	in the second seco				Whether accused is sitting or former MP/MLA		Date of institutio	on	D	ate of cognizance	
8	DLCT11-000331-2022 ED Vs Sukash Chandrashekar.				Complaint Case		Sec 3 & 4 of PML 2002		1LA' 1		A co-accused was a former MLA in the predicate offence.		02.06.2022		09.06.2022	
Date of Framing of Charges	Stage of the	Deta	il of prose witnesse		Statement of accused - Whether recorded or not	250	f defence esses	Date si when m has be posted final argume	atter en for I		er there is any stay o by superior court, i		e detail	Whether interim or are exist in the ma	rders ting	Expected date of disposal of case.
		1.05 BOR -		Witnesses examined		Defence witnesses cited	Defence witnesses examined	1		W.P. (C	ler dt. 06.02.2024 of Ho rl) 3560/2023 & Crl.M	I. A 3305	55/2023 titled as		}	Within one year from th date of framing of th charge.
15.10.20 22	DE	23	1	22	Yes	-				directed	Chandrashekhar Vs EI to adjourn the matter a d in Hon'ble High Cour	nd fix a o	date later than the			

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
 The matter has been stayed by the Hon'ble High Court. The matter is at the stage of recording Defence Evidence. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025. 		The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.

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VIEHAL GOGNE

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24

Rouse Avenue District Court CNR No. and Cause title Nature, Whother Curt Nature Whether State SI **Penal statutes** No. of Whether accused is Date of institution Date of cognizance No case, complaint case involved sitting or former accused or closure report MP/MLA DLCT11-000630-2022 Former and Sitting MP / State Sec 8,9,11,12, 13(2) r/w 19 10,10,2022 27.02.2023 13(1)(d) of PC Act 1988 Sitting MLA (PC Act case) CBI & Sec 120B r/w 467, 9 Vs 471, 468, 420 IPC Lalu Prasad Yadav etc. Whether there is any stay of proceedings ordered Whether any Expected date of Present Detail of prosecution Statement **Detail of defence Date since** disposal of case. Stage of witnesses of witnesses when matter by superior court, if yes give detail interim orders Date are existing the case accused has been of Whether posted for in the matters Frami recorded final ng of or not arguments Charg Witness Witnesse Witnesses Within one year from the Defence Defence --es --es cited s dropped examined witnesses witnesses date of framing of the charge. cited examined Misc. app ---------------------

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled

"Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
 The matter comprises of (5) five charge sheets and involves 103 accused persons who have been summoned previously. The proceedings at the stage of section 207 Cr.P.C. / Scrutiny of documents by accused persons With a view to expedite proceedings u/s 207 Cr.P.C the matter was listed on consecutive dates (on 02.04.2025 and 21.04.2025 to 30.04.2025). The matter was taken up on ten (10) dates in this month Multiple bail applications, I.A.s and Misc. applications were moved on behalf of accused persons. Six (6) bail applications were disposed off in this month. Five (5) IAs / Misc. applications u/s 207 Cr.P.C. were disposed of in this month. The matter is next listed for scrutiny of illegible , deficient documents of the charge sheet by the counsels of the accused persons (about more than 35000 pages, approx) from 01.05.2025 to 09.05.2025 	lines.	There were 78 accused in the final supplementary charge sheet. Cognizance was taken against one hundred and three (103) accused person. Multiple Misc. Applications moved by the counsels of the accused persons.

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VIEHAL GOGNE

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24

	Rouse Aver												enue Distri	ict Cou	rt	
SI	C	NR N	o. and (Cause titl	e	Nature -		Penal stat	utes	No	o. of	Whether accused is	Date of instituti	brw Delhi	1	Date of cognizance
No					Wł	nether State	case,	involve	d	acc	used	sitting or former				
					C	omplaint ca	se or				MP/MLA					
•						closure rep	oort									
		DLC	T11-000	114-2023		State Case	e Sec 3 (1)(r)(s) o		fSC/ST 10		10	Sitting MLA	30.01.2023			30.01.2023
	54-4-					Act										
10			State	e												
	* **		Vs										1			
				Kadiyan e		1			T			<u> </u>	,,			
	PI	rese	Deta	il of pros		Statement		of defence	Date s				f proceedings ordered	Whether	-	Expected date of
Date	of nt	t		witnesse	s	of	wit	nesses	when n	natter		by superior court, if	yes give detail	interim of	rders	disposal of case.
Fram	ing St	tage				accused -			has b	een				are exis	ting	
of		f the				Whether			poste	d for				in the ma	atters	
Char	aesca	ase				recorded			fina	al						
						or not			argum	ents						
			Witness	Witnesse	Witnesses		Defenc	e Defence			Yes, vi	de order of the Hon'ble H	igh Court dated 31.05.23 in	-Yes-	-	·
			es cited	s dropped	examined		witness	es witnesses	5		Crl. M.	A 15541/2020(Stay) in Cri	I. M.C 4140/2023, 4557/23	5		
							cited	examined	I		4563/23	3 & 4576/23 the proceedin	gs have been stayed.	1		
		PE	25	-	10						1					
20.05	: 20				(all											
20.00	of Later and the				deferred)											
23	2				,				1		1			1		

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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The proceeding has been stayed by the Hon'ble High Court of Delhi. The proceedings are presently stayed against all accused persons. The next date of hearing before the Hon'ble High Court was stated to be 23.04.2025. Matter had not been taken up in this month.	adjournment are being given. (2) Ld. PP to consider whether trial may continue	Crl. M.A 15541/2020 (Stay) in Crl. M.C 4140/2023,

VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

T11-000033-2024 ement Directorate Vs mit Katyal etc se Detail of pros witness	secution S	ase or clos omplaint Ca Statement of	se	Sec 3 & PMLA		accused 23	Sitting MPs / MLAs	09.01,2024	Whether any	27.01.2024
ement Directorate Vs mit Katyal etc se Detail of pros witness	secution S	Statement	Detail of d	PMLA ³ lefence	2002					
Vs mit Katyal etc Se Detail of pros witness	es		an entre an e		Date si	nce Wh	ether there is any stay of n	roceedings ordered	Whether any	Expected data of
e Detail of pros witness	es		an entre an e		Date si	nce Whe	ether there is any stay of n	roceedings ordered	Whether any	Europeied data of
witness	es		an entre an e		Date si	nce Whe	ether there is any stay of n	harabha annhaoann	Whothor any	
and a second second second		of	witnes	a super-second and a super-	Construction of the second		ther there is any stay of proceedings ordered		whether any	
le			Withos	ses	when matter		by superior court, if ye	s give detail	interim orders	disposal of case.
te of int witnes: ming Stage		accused -			has be	een			are existing	
ie		Whether			posted	for			in the matters	
	r	recorded			final	1				
		or not			argume	ents				
Witness Witnesse	Witnesses		Defence	Defence						One year from the date o
										framing of charge.
c. 46 -										
ł	es cited s dropped	Witness Witnesse Witnesses es cited s dropped examined 46 – –-	Or not Witness Witnesses es cited s dropped 46	Or not Witnesse Witnesses es cited s dropped 46	or not Witnesse Witnesses es cited s dropped examined witnesses cited examined 46 -	or not argume Witnesse Witnesses es cited s dropped examined Defence witnesses witnesses cited examined	or notargumentsWitnesse es citedWitnesses examinedDefence witnesses citedDefence witnesses cited46	or not arguments Witnesse Witnesses es cited s dropped examined Defence vitnesses witnesses cited examined	or not arguments Witnesse Witnesses es cited s dropped examined Defence vitnesses witnesses cited examined	or not arguments Witnesse Witnesses es cited Opped cited examined

t order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The specific reasons, if any causing delay in disposal of the matter
 The matter was been taken up on two (2) dates in this month. A status report was filed by the ED with respect to the status of investigation as queried by the court on the previous date. It was submitted that the process of sanction for prosecution will also be expedited. Court had directed ED to ensure that the processing of the sanction be completed within two weeks. One IA application was disposed of in this month. 	Sanction for prosecution of accused persons is still awaited. Supplementary Complaint has been filed.

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VICIAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

												New	Delhi		
SI	CNR N	o. and	Cause titl	e Nati	ure - Wheth	er State	Penal statu	utes	No	o. of	Whether accused is	Date of institution	on	Date of cognizance	
No				case	e, complain	it case involved		accused		used	sitting or former				
				or c	losure repo	rt					MP/MLA				
	DLC	T11-000	307-2023		State case		U/s 147, 148, 149, 307		307 26		Ex MLA	Initial date 03.12.20	016		23.03.2015
	<u> </u>					IPC					Instituted in this court on 1	1.01.2024			
12	State														
		Vs											1		
			iseem etc		10		·····								
	Present Detail of prosecution Statement Detail of defen			Date s		Wheth	ner there is any stay of		Whether	- 1	Expected date of				
Date o	UI S				tnesses	when m			by superior court, if	yes give detail	interim o		disposal of case.		
Framir	n of the accused -						has be	een				are exis	ting		
g of	case				Whether				d for				in the ma	atters	
Charge					recorded			fina	al						
S					or not a		argum	ents							
	1 1		Witnesses			Defend	ce Defence								One year from the date
		es cited	dropped	examined		witness	es witnesses								of framing of charge.
					_	cited	examined								
	Charge	43													
								1							
		<u>_</u>				104 40									

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
The matter was taken up in this month. The relevant order of abatement of proceedings against an accused in the connected matter was passed. Matter is fixed for pronouncing orders on charge.	adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.
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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act). (CBI)-24 Rouse Avenue District Court

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SI	CNB N	lo, and (Cause titl	e Nat	ure - Whethe	r State	Penal statu	Ites	No. of	Whether accused is	Date of instituti	on	Date of cognizance
No	•			cas	e, complaint	t case	involve		accused	sitting or former MP/MLA			
13		DLCT11-000306-2023 State case U/s 147, 148, 149, 307 36 Ex State Vs IPC IPC		Ex MLA	Initial date 01.12.2 Instituted in this cou 11.01.2024		16.01.2015 [.]						
	Prese	khlaq Al Detai		ecution	Statement	Detail	of defence	Date sir	ce Whet	her there is any stay of	f proceedings ordered	Whether any	Expected date of
Date of Framing of Charges	nt witnesses of accused witnesses when matter by superior court, if yes give of the Whether posted for						interim order are existing in the matter	s disposal of case.					
			Witnesse s dropped		s	Defence witnesse cited	e Defence s witnesses examined						One year from the date of framing or charge.
	Charg e	74	-										

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

case during the month		The specific reasons, if any causing delay in disposal of the matter
The matter was taken up in this month. The relevant order of abatement of proceedings against an accused in this matter was passed. Matter is fixed for pronouncing orders on charge.	adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.
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VISHAL GOGNE

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

New Delhi

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SI	CNR N	lo. and	Cause tit	le Natu	ıre - Wh	ether State	Pena	l statutes	No. of accused	Whether accused is	Date o	f institution	Date of cognizance
No				case	e, complai	nt case or	in	volved		sitting or former MP/MLA			
				clos	ure report								
	DLC	CT11-000	455-2023		State c	ase	U/s 302,	336, 201, 34	5	Sitting MLA		ate 29.11.2019	28:09.2019
								IPC				in this court on	
14		Stat									16	.01.2024	
	Date	Vs	Singh etc										
					Statement	Detail of d	ofonco	Date since	Whether there i	s any stay of proceedings	ordered	Whether any	Expected date of
			witnes		when matter		rior court, if yes give detai		interim orders				
Date of					accused -	WILLIES	565	has been	by supe	nor court, it yes give detai		are existing	uisposai oi case.
of	ingStage of the				Whether							in the matters	
Charges	of the case				recorded			posted for final				in the matters	
	case												
		Mitnoool	Mitnopooo	Witnesses	or not	Defense	Defense	arguments		······		· · · · ·	One year from the dat
				examined		Defence	Defence						One year from the dat
		es cheu	uroppeu	examineu	1 1		witnesse						of framing of charge.
						cited	S						
							examine	i i					
							<u>d</u>						
	PE	38		24									
23.11.													
23													

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

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Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
 The matter was taken up on three (3) dates in this month. A report was received from the IO intimating the availability of witnesses Sandeep Bhatt and Kaushlendra Jha, both presently residing at Moscow, Russia, for evidence through VC. An application for examining witnesses through VC was moved by the prosecution. The same was allowed. The prosecution was directed to contact the competent authority, Indian Embassy, Moscow, Russia to ensure the compliance with the VC rules for recording evidence through VC. 	(3) Short dates being given and no unnecessary adjournments are being given.	

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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court

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							Net	w Delhi			1	· · · · · · · · · · · · · · · · · · ·	122		
SI No	CN	R No	o. and (Cause titl		Nature hether State		Penal statutes involved		No. of accused	Whether accused is sitting or former	Date of institution		Date of cognizance	
						complaint ca	ise or				MP/MLA				
	-					closure rep	port								
	DLCT11-000781-2022 S		State case				1	Ex MLA	Initial date 13.12.20		28.11.2022				
	Stata				Sec 9B of Ex		sive Act			Instituted in this cou	rt on				
15	State Vs					1884				20.01.2024					
		Ki	shore Sa	amrite											
	Prese Detail of prosecution Statement Detail of defence Date since Whether there is any stay of proceedings ordered					Whether	any Expected date of								
Date					10 10 10 10 10 10 10 10 10 10 10 10 10 1	nesses	when m	Mercury da. Con Devenio	by superior court, if	-	interim or				
Frami	accused -						has b	een	· · · · · · · · · · · · · · · · · · ·		are exist				
of	of th	ne				Whether			posted	d for			in the ma	•	
Charg						recorded			fina						
enarg						or not			argum	ents					
		V	Vitness	Witnesses	Witnesse	s	Defence	Defence						Judgment is passed in	
		e	es cited	dropped	examined	1 E	witnesse	s witnesses						this month. The	
		1					cited	examined						accused has been	
	Ord	ler	25	-	25	Yes	Nil	Nil						convicted. Matter is	
16.10.	20 or	1	1											pending for quantum of	
23	Sen	Ite												sentence.	
	nc	e													

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled " Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
 The matter is pending for submissions on sentence and was taken up in this month. The report from the Probation Officer was received after the last date of hearing. The convict sought a copy of the same. The copy was provided to the convict. The matter is listed for submissions on sentence. 		Judgment is passed in this month. The accused has been convicted. Matter is pending for submissions on sentence.
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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

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SI No	CNF	complaint case or c		Whether State case, complaint case or closure		and the second second second	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Dat	e of cognizance		
16	16 DLCT11-000987-2019 SFIO Vs Surender Kumar Jain etc.			24 Ai 42				31	Sitting MP in the connected PMLA case pending in this court.	08.12.2016 Instituted in this court on 29.07.2024		09.06.2017	
Date of Framing of Charges	the case		il of pros witness		Statement of accused - Whether recorded or not		ence witnesses	Date since when matte has been posted for final arguments	r	r there is any stay of pr court, if yes	-	Whether any interim orders are existing in the matters	
		es cited	Witnesse s dropped 	Witnesses examined		Defence witnesses cited	Defence witnesses examined		Yes, vide Crl. M.C. Virendra J hearing on	No. 6716/2022 and Cri ain & Anr Vs SFIO & An	he Hon'ble High court of Delhi in . M.A. No. 26115/2022 titled as r., the trial court may proceed with wever shall avait the decision of the arges.	5 L	One year from the date of framing of charge.

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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

	The Action plan formulated and the steps taken for expeditious disposal of the case	
	(2) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.
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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24

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1							Avenue D	istrict Court	4					
SI Cî No	and the second sec								No. of accused	Whether accused is Date of instituti sitting or former MP/MLA			titution Date of cognizance	
17 ^{Din}	DLCT11-000977-2019 Complaint case 3 Directorate of Enforcement Vs Vs 3					3 & 4 of	3 & 4 of PMLA , 2002 79		Sitting MP	18.05 Instituted in 29.07	this court or		3.07.2017	
							ether there is any stay of pro superior court, if yes	give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.			
-	Orders	ses cited	Witness es droppe d	Witnesses examined		witnesses cited	Defence witnesse s examine d 		-Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in Crl. M.C No. 657/2022 & Crl. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal, the order of trial court is stayed to the extent of supply of un- relied documents not relied upon on behalf of the petitioner but the list of the un-relied documents in the case has to be supplied by the petitioner to the respondent without default. One year from the date of framing of charge.					
Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.														
She	Short Summary of the work done in the case during the monthThe Action plan formulated and the steps taken for expeditious disposal of the caseThe specific reasons, if any causing d in disposal of the matter													
sev									oply of (2) Consecutive / Bulk date of he) Short date being given and n ljournments are being given.	o unnecessary	Court of D M.A 1980 Enforceme order of supply of n on behalf relied docu	belhi in Crl. M.C 65/2022 titled ent Vs Rajesh H trial court is sta un- relied docur of the petitioner uments in the ca	2022 of Hon'ble High No. 657/2022 & Crl as Directorate o Kumar Aggarwal, the ayed to the extent o nents not relied upor but the list of the un- ise has to be supplied respondent withou

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VISHAL GOGNE

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

SI No CNR No. and Cause title			Natur Whether Sta complaint closure	ate case, case or	Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of insti	lution	Date of cognizance		
DLCT11-000570-202418State Vs Vinay Mishra		State C	Case	3.1 (r)(s)(w)(ii) of SC/ ST POA Act		1	Sitting MLA	03.07.2024		12.07,2024			
Date of Framing	of the case	р	Detail o rosecut vitnesso	ion	Statement of accused - Whether recorded or not		of defence nesses	matt post	since when er has been ted for final guments	Whether there proceedings ord court, if yes	ered by superior interim ord		disposal of case.
22.10.24		sses	es	Witness es examine d		Defence witnesses cited	Defence witnesses examined			-N	0-	-No-	One year from the date of framing of charge
	Charge	18	-	3	No		-			_			

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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

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Fresh matter received by way of assignment on July 2024. Matter was taken up in (1) Con this month. An application was moved under section 165 Indian Evidence Act on (2) She behalf of the complainant wherein it was prayed that she be permitted to tender two adjourn documents which were taken on record and allowed to be tendered vide previous order of this court dated 15.02.2025. The ld. Counsel for the accused sought time to	Short date being given and no unnecessary	Unavailability of documents and witnesses.
file a reply to the same. The court observed that the application was superfluous and seems to have been moved either formally or by way of abundant caution, hence application was disposed of. PW1 Meena was further cross-examined. Ld. Counsel for the accused sought adjournment to conclude the cross-examination with reference to the documents which were tendered on the date and for which some time was required for preparing cross-examination.		

VIEHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

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SI No	Whethe compl			Whether S complain			Penal statutes I involved ac		Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
19	DLCT11-001154-2024 Somnath Bharti Vs State (Crim		Sta (Criminal		438, 440 of BNS		1	Ex MLA	02.12.202	4			
Date of						of defence Date sinc tnesses when matter ha been posted fo final argument		ls or	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether any interim orders are existing ir the matters	case.	
		ses cited	es droppe d			Defence witnesses cited	Defence witnesses examined			-No-		-No-	Matter has been disposed of in this month.
	Dispos ed of		-	_	-								

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
 Fresh matter received by way of assignment in the month of December 2024. The matter was taken up in this month. Judgment was rendered in this month. 		-
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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

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No		Whether State ca complaint case closure report DLCT11-000160-2025					t case or	involve	utes d	No. of accused	Whether accused is sitting or former MP/MLA	Date of instit		Date of cognizance
20		Cr	Rev 0	6/2025	25 te & Ors	Sta (Criminal		397 Cr.P.C. & 4	40 BNSS	9	Sitting MLA	25.02.202	5	
Date Fram of Char	Presen Detail of prosecution Statemen of t Stage witnesses t of accused - case Whether recorded or not					f defence esses	Date sir when matter f been posted final argume	nas for	there is any stay of pr y superior court, if yes		Whether ar interim orde are existing the matter	in case.		
	Witnes Witness Witness ses es examin cited droppe d			examined		Defence witnesses cited	Defence witnesses examined			-No-		-No-	Within a quarter	
	Argume nts													

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

, , , , , , , , , , , , , , , , , , ,	The specific reasons, if any causing delay in disposal of the matter
Fresh revision petition received by way of assignment on February 2025. The service report of the notice to the respondents were received in this month. Matter is fixed for reply and submission on the next date of hearing.	

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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court Norr Dalbi

SI	CNR No. and Cause title				New De	Whether State	Penal st	atutaa	No. of	Whathar acquired in aitting	Data of it	nstitution	Data of completence
No		o. and	Gause				080 282		121	Whether accused is sitting or former MP/MLA	Date of it	istitution	Date of cognizance
NO						plaint case o	involv	veu	accused	or tormer wiP/wiLA			
					closure rep			0 m) er 1					
	DLC	T11-00)1216-20	19	Crimina	al Revision	U/s 3 & 4 o	of PMLA	9	Sitting MP		tution Date	23.10.2017
	Directo	roto of	Enforce	mont							23.10 Case Receive	and the second sec	
21	Directo	i ate ui	Entorce	ment			1				Case Receive 29.03		
1 1		v	S				1				29.03	.2025	
	Main	labton	Ouwerhi	E4a									
	INIOIN P	кпіаг	Qureshi	EIC.									
	Presen	Deta	il of pro	secution	Statemen	Detail of o	lefence	Date sir	ce Whether	there is any stay of proceedi	ngs ordered	Whether any	Expected date of disposal of
Date of	f t Stage witnesses		tof	witnes	ises	when	t t	by superior court, if yes give d	letail	interim orders			
	gof the				accused -			matter h	as			are existing in	
of	case				Whether			been				the matters	
Charge	s				recorded			posted	for				
Ginargo					or not			final	1				
								argume	nts				
		Witnes	Witness	Witnesse	s	Defence	Defence			No		No	Within one year from the date of
		ses	es	examined	1	witnesses	witnesses						framing charge.
		cited	droppe			cited	examined	1					
			d			01104							
	Misc.	65	-	-	-	-	-	-					
	App							1					

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

		The specific reasons, if any causing delay in disposal of the matter
 Case received by way of transfer on dated 29.03.2025. There are 9 accused in this case. Matter was taken up on two (2) dates in this month. Misc. proceedings regarding filing of documents were taken up. On the second date multiple misc. applications were taken up. 	_	

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VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

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SI	CNR N	o. and	Cause	title 1	Vature - V	Vhether Stat	e Penal st	atutes	No. of	Whether accused is sitting	Date of in	nstitution	Date of cognizance	
No					case, comp	plaint case o	r involv	/ed	accused	or former MP/MLA	ł			
					losure rep								1	
	DIC	T11 00	0301-20				U/s 3 & 4 o	EDMI A	7	Sitting MD	Initial Insti	tution Date		
	DLC	111-00	0301-20	25	Compi	aint Case	0/\$ 3 & 40	IPMLA	1	Sitting MP		a second and and		
	Dimenter	note of	Enforce	mont							15.04	.2025		
22	Directo	rate of	Entorce	ment						1		1		
		V	\$											
			0											
	Soni	ia Gan	dhi & O	rs										
	Presen	Detai	il of pro	secution	Statemen	Detail of	defence	Date sir	ice Whethe	r there is any stay of proceed	ings ordered	Whether an	y Expected date of disposal of	
Date of	t Stage witnesses t o			tof	witne	sses	when		by superior court, if yes give	detail	interim orde	rs case.		
Framing					accused -			matter h				are existing	in	
	case				Whether			been				the matters	-	
of												the matters		
Charges	S				recorded			posted						
					or not			final				1		
								argume	nts					
		Witnes	Witness	Witnesses	S	Defence	Defence			No		No	Within one year from the date of	
		ses	es	examined		witnesses	witnesses						framing charge.	
		cited	droppe		1 1	cited	examined	1						
			d			cileu	examined							
	Misc.	71	_		_	-		-						
		•••												
	App				1 1							ł		
					L			L						

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Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

	a -	The specific reasons, if any causing delay in disposal of the matter
 Fresh Case received by way of assignment on dated 15.04.2025. There are 7 accused in this case. Matter was taken up on two (2) dates in this month. The Ahlmad had reported that after checking the documents, certain documents were noticed to have not been filed or serialized appropriately. Court had directed the ED to provide / rectify the documents in question. 		

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पारस दलाला । PARAS DALAL अतिरित्त वृख्य न्याधिक दण्डाधिकारी -01 Additional Chief Judicial Isgütacta-01 राउज़ हेवेखू फिला न्याखालय, गई दिल्सी Rouse Avenue District Courts, New Defini

To,

The Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi.

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS FOR THE MONTH OF APRIL 2025.

- 1. Name of the Presiding Officer : Sh. Paras Dalal
- 2. Designation : ACJM-01
- 3. Date since which posted in the Court : 26.10.2024 (A/N)
- 4. Total number of cases pending on the first day of the month: 18
- 5. Number of cases disposed in the month with details i.e.
 5. Number of cases disposed in the month with details i.e.
 5. Conviction:-, Acquittal:-, Discharge or Acceptance of Closure Report-, Transfer--, ETC :- 2 (1) Dismissed CT Case No. 01/2025 Titled
 5. "Sandeep Dikshit Vs. Atishi Marlena & Anr" and (2) CT Cases 12/2025, Pratima Mudgal Vs. Umang Singhar & Anr.

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6. Number of cases pending on the last day of the month:

Note* Two cases are instituted in this month including one Crl. Misc. Application. a

Page No. 1/21

S. I. N o.	CNR No. and Case Title	Natur e - wheth er state case, compl aint case or closur e report	Statutes	No. of acc use d	a 15	Date of instituti	Date of taking cognizan ce	Date of framing charge	t stage	Details of prosecution witness	Stat eme nt of accu sed whe ther reco rde d or not	Details of defence witness	matter has been	Whether there is any stay of proceedings ordered by superior court, if yes given details	any interim orders are	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b) Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)
										Wit Wi Wit nes tne ness s ss exa cite dr min d op ed		De fen Defe ce nce wit witn nes ess s exam cit ined ed							

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अतिगितन सम्बर २ - २७ दरउडाविजागे -01 Additional Chief Levene Magistrate-01 राउन ऐवेयु किला यायालय, नई दिल्ली Rouse Avenue Bistrict Courts, New Delhi ~J

								 	-,	 	 					
CNR No DLCT12 000241 2019 & Ct Case 22/19 SMRIT ZUBIN IRANI V SANJA NIRUP M	- Crimin al (Comp laint Case) 7	109/500	1	Former MP	04/01/13	08/01/13	Further Procee dings	 -	-	 	 Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C), Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	22.04.2025 for further proceedings and receipt of Order of the Hon'ble Supreme Court of India. Stay is still continuing on the trial and tentative NDOH is 02.05.2025 and hence matter was	Hon'ble Supreme Court of India and matter would be expedited	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19
CNR NG DLCT1: 001394 2019 8 Ct Case 64/19 2 SANJA NIRUP, M VS SMRIT ZUBIN IRANI	2- Crimin al (Comp A laint Case) I	499/500 IPC	1	Sitting MP	15/10/13	22/10/13	 Further Procee dings	 -		 	 Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	22.04.2025 for further proceedings and receipt of Order of the Hon'ble Supreme Court of India. Stay is still continuing on the trial and tentative NDOH is 02.05.2025 and hence matter was	Hon'ble Supreme Court of India and matter would be expedited	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19

अतिरिक्त मुख्य न्गांदिक दण्डाधिकारी -01 Additional Chief Judicial Magistrate-01 राज्ज़ ऐवेन्यू जिला न्यायालय , नई दिल्ली Rouse Avenue Bistrict Courts, New Delhi

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2/2021	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	-	Sitting MLA / Sitting MP	21/01/21	27/01/21	17/11/22	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court	8	 		 		Yes, Vide Order Dated 14/12/23, continued on subsequent dates and lastly on	Cr.P.C pending before the Hon'ble	Matter was not listed in April due to stay. Last date of hearing was 30.01.2025 and the next date of hearing is 13.05.2025.	Orders of the Hon'ble High Court of Delhi and	Stayed by the Hon'ble High Court and interim stay against trial.
CNR No. DLCT12- 000052- 2021 & Ct Case 15/2021 KAILAS H GAHLOT VS VIJENDR A GUPTA	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/501 IPC	1	Sitting MLA	28/08/20 21	01/09/21		Further procee ding/di rection	6	 		 	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dated 24/11/21	Yes, Vide Order Dated 05.02.24, continued on subsequent dates and lastly on 31.01.2025		Matter was not listed in April due to stay. Last date of hearing was 07.02.2025 and the next date of hearing is 23.05.2025.	Hon'ble High Court of Delhi and	2964/2021, vide order dated 24.11.21 and

अतिरिक्त मुख्य क्रिक दण्डाधिकारी -01 Additional Onel actional Magistrate-01 राज्य ऐकेच्यू जिल्ली व्यायालय, नई दिल्ली Rouse Avenue Bistrict Courts. New Delhi

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अतिरिक्त मुग्ध न्यायिक दण्डाधिकारी -01 Additional Chief/Judidial Magistrate-01 राउड़ ऐवेन्यू जिला न्यायोलय, नई दिल्ली Bouse Avenue Bistrict Courts, Kew Delhi

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अतिरिक्त मुख्य नार्तिक दण्डाधिकामं - 0 १ Additional Chief Judicial Magistrale-01 राउज़ ऐवेन्यू जिल्मा न्यायालय, नई दिल्मा Rouse Avenue Bistrict Courts, New Delhi

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CNR No. DLCT12- 000122- 2022 & CT Cases 11/2022 RAVIND ER KUMAR VS DURGES H PATHAK & ANR	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500 IPC	2	Sitting MLA	(Origina l Date of Institutio n= 15/01/21) (Date on which case is received / Institute d in this court = 28/10/22)	3 & 29/04/2 3	Receip t of order, if any/ cross examin ation of CW1	2						Yes until 09.12.2024	Yes, Vide order dated 20.12.23 & 02.04.24, 10.09.2024 and 20.02.2025	Subject to	Matter is 24,07.2025	listed	efforts made Efforts made Efforts made Efforts made Efforts made Efforts made corder 20.12.20 to list matter CRL.M.C every week, 9255/23 however, adjournment is sought by both sides but for unnecessary adjournments are avoided and all efforts are made to are made to parties dispose of expeditiously. before th he nex hearing. order 20.12.20 CRL.M.C 43687/23 both sides but of Delhi summoni dated 19 been cha order 20.12.20 are made to parties dispose of given lib case expeditiously. before th he nex hearing. order wo in ord 02.04.24, and 20.02.25 date of now 17. Hon'ble of Delhi matter is	 3, the petition by accused/ against the ng order issed by the /Spl. Judge tt) CBI-24 AS Cases), VD. Further, 24 AS Cases), VD. Further, 24 Counsels that vide dated in No. of the High Court where the ng order 01.2023 has llenged and dated 23 both the have been erty to seek adjournment is Court till t date of This interim s reiterated ler dated 10.09.24 astly on The next hearing is 07.2025 in High Court . Now the listed before rourt on
		ţ					(Р	age N	o. 7	//21	(र्मातिक दण्डाचि त्वा अपित्व स्विव्य			

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CNR NO. DLCT12- 000099- 2023 & CR CASES 7/2023 8 STATE VS KULDEE P KUMAR & ORS, FIR NO. 372/21, P.S. GHAZIP UR	Crimin al (State Case)	188/34 IPC	3	Sitting MLA	(Origina l Date of Institutio n= 21/10/21) (Date on which case is received / Institute d in this court = 07/07/23)	10/12/21	28/08/2 3	Matter is re- listed for purpos e fixed									Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023.	Yes, Vide order dated 15.02.24, 12.07.24 , 26.11.24 and 17.03.2025	Subject to vacation of stay.		Awaiting Orders of the Hon'ble High Court of Delhi and	15/02/2024, 12.07.2024, 26.11.24 and 17.03.2025 interim orders have been
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5-1-7 न्द्रीयः स्टब्स् धिकार्गं - १। अत्यव्यस्त्र किंगे अतं रक्ष अनुहर्शहरूम् सञ्च रवेन्द्र किंग न्यायालय, वर्ष विष्की अत्यत्र Avenue Estrict Courts, New Delhi

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9 STATE 9 FIR NO. 272/2023 9 STATE VS AMANAT ULLAH KHAN FIR NO. 272/2020, P.S. Shaheen Bagh	Crimin al (State Case)	186/189/ 353/506 IPC	1	Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19	_	7	-			_	-	No	31.07.2025	Matter was listed on 16.04.2025 and 30.04.2025 for PE. On 16.04.2025 PW7 was further cross- examined and discharged. Summons issued to prosecution witness for NDOH. On 30.04.2025 Ld. Proxy Counsel for the accused sought adjournment on ground that the main counsel was not available today. Fresh summons issued to PW for NDOH.Short dates given and no unnecessary adjournments are being given.Witnesses to be examined are from NIA and are posted out of Delhi, whose appearance requires repeated summons and at times dates of one week cannot be given.
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अलिरिक्त मुख्य न्याचिक दण्डाधिकारी -01 Additiona Chief Judicial Magistrale-01 राउऩ ऐवेन्यू जिलग न्यायालय , नई दिल्ली Rouse Avenue Estrict Courts, New Delhi

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CNR No. DLCT12- 000038- 2024 & CT Cases 02/2024 I DIRECTO 0 RATE OF ENFORC EMENT (E.D.) Vs ARVIND KEJRIWA L	pl Cr.P.C. r/w/s	1 Si M	tting 03. ILA	.02.20 0 24)7.02.20 24	21.12.24	CE	2	_					_		30.06.2025	examination. On Jour dated i.e. 02.04.2025 and 15.04.2025. CW2 discharged unexamined as he was cross examined in complaint case no. 4/24. The accused side shall inform on the NDOH the part of cross examination of CW2, they wished to adopt from CT Cases 4/24. The complainant side may put-forth their argument qua the said adoption. Matter be fixed for consideration/ cross examination of CW2 on NDOH. On 24.04.2025 Ld. PO was on leave. Hence, matter be fixed for consideration/cross examination of CW2 on 06.05.2025.	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is	Dates are taken by both the side fo non-availability o complainant's witness or or personal request o counsel fo accused.	1
							ſ				Pa	ge No.	10/21	L	ſ		अतिरिवत मुख्य साहितक Additional Child Judice साइज़ केवेज्यू फिला स्टब्स Rouse Avenue Potent	रण्डाधिकार्ग - 0 । al Magistrate-01 एनस. २३ दिल्ली 		

अतिरिक्त मुख्य न्यापिक वण्डाधिकारी -01 Additional Chiefducicia Magistrate-01 राउज़ ऐबेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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CNR No. DLCT12- 000039- 2004 26 crimin Cr.PCC. 100029- 2004 27 crimin Cr.PCC 100029- 2004 27 crimin Cr.PCC 100029- 100029- 2004 28 crimin Cr.PCC 100029- 100029- 2004 28 crimin Cr.PCC 100029-
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CNR No DLCT12 000298- 2024 & CT Case 18/2024 1 DIRECT RATE O ENFOR EMENT VS AMANA ULLAH KHAN	Crimin al Compl aint Case)	210 (1) (a) BNSS r/w/s 223 BNSS & 208 BNS	1	Sitting MLA	19.10.24	20.1.25	Order on applica tion u/s 230/ 231 r/w 94 of the BNSS	1					July 2025	Matter was listed on 01.04.2025, 04.04.2025 05.04.2025 and 17.04.2025. Short dates On 01.04.2025 further given and no arguments were heard unnecessary from both sides on adjournments application u/s 274 of are being the BNSS for discharge given. of accused. Ld. counsel Further all for the accused has efforts are placed on record made to judgment in support of dispose of their arguments. Be case fixed for clarification, if expeditiously any/filing of written and whenever submission on NDOH. possible date On 04.04.2025 of one week Arguments was heard is given, from accused side on subject to application u/s 274 of availability of of accused and reserve Further, their right for rebuttal. whenever Matter was adjourned matter is for want of time which listed for shall resume tomorrow evidence, with the complainant witnesses that side to make counter may be arguments. On examined on 05.04.2025 further the same date arguments were heard are identified
EMENT Vs AMANA ULLAH	r						of the							of accused and reserve Further, their right for rebuttal. whenever Matter was adjourned matter is for want of time which listed for shall resume tomorrow evidence, with the complainant witnesses that side to make counter may be arguments. On examined on 05.04.2025 further the same date
														arguments were heard are identified from both sides on in advance application u/s 274 of and they are the BNSS for discharge summoned of accused. Ld. counsel accordingly. for the accused has placed on record judgment in support of

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	their arguments. Bu	
	fixed for clarification, i	
	any/filing of written	
	submission on NDOH	
	The application u/	
	230/231 r/w 94 of the	
	BNSS was still reserved	l l
	for order.	
	On 17.04.2025 no tim	
	was left for arguments	
	Both sides are at liberty	
	to file written	
	submission on or before	
	NDOH. Be fixed fo	
	clarification, i	
	any/filing of written	
	submission of	
	22.05.2025. Date fixed	
	with the connected	
	matter where the issue	
	involved are similar	
	The application u/	
	230/231 r/w 94 of the	
	BNSS was still reserved	
	for order on 05.05.2025	
	for order oil 05.05.2025	

अतिस्वित मुख्य न्यापिक दण्डाधिकारी -01 Accitional Chief Jusicial Magistrate-01 राउज़ ऐवेन्यू जिन्न न्यायालय, नई दिल्ली Rouse Avenue District Courts. New Delhi

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CNR No. DLCT12- 000397- 2024 & CRCases 18/2024 1 STATE Vs HAJI YUNUS FIR No. 348/24, PS DAYAL PUR	Crimin al (State Case)	186/353/ 323/341/ 506/34 IPC	02 Si M	itting ALA 24.12.24		- C	Put up for filing of supple nentar 14 y 6 harge- sheet/ 2 cogniz ance/ consid eration s	-	_		Γ	_					Matter was listed on 16.04.2025 for filing of supplementary charge- sheet/cognizance/consid eration. At oral request of the IO as he was busy in some other court, some more time is given to file supplementary charge- sheet. Put up for filing of supplementary charge- sheet/cognizance/consid eration on 02.05.2025.	are being given. Further all efforts are made to	Fresh case has been received by way of assignment on 24.12.2024 & further investigation in still pending.
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अनिगतन मुझ्या ये राजाधिकामे -01 Actitionnal Chief अन्तेका Magistrata-01 मान्द्र तेखेयू राज्य प्रायानय, वर्ष हिल्ली Routee Awener Bistari Chunts, New Delhi

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Image: CNR No. DLCT12- 000062- 2025 & Crimin of pirts are of compliant of pirts of pirts of compliant of pirts of c
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अतिरिक्त मुख्य न्यां. यक टण्डाधिकामे -01 Abbitional Quief Judicial Magistrate-01 माउज़ ऐवेच्च्रीजना न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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RAGHAV 1 CHADHA 6 VS. ADESH GUPTA & ORS. FIR NO. 298/2020 PS. DBG	Cr. fc mon n inve tior conr al d m. Compl FIR aint 298/ Case) PS. 1 RO titl "Si Vi Vi Tan	atter 2 NO. 4 /2020 DBG DAD, tled State Vs. ikas nwar	Sitting MP (One accused)	(Origina l Date of Institutio n= 02.02.21) (Date on which case is received / Institute d in this court = 27.02.25	_	Argum ents /Consi deratio n	-	_			_	_	_	May 2025	Matter was listed on 07.04.2025 complainant side sought adjournment as the main counsel is not available who wishes to argue on the pending application. Last and final opportunity was granted to the complainant side. Matter be fixed for arguments/consideration with main case for 01.05.2025.	may be	Case has bee received by way c transfer i February 2025.	en of in
6 VS. ADESH GUPTA & ORS. FIR NO. 298/2020	aint 298/ Case) PS. 1 RO titl "Su Vil Vil Tan	/2020 DBG DAD, tled State Vs. ikas	accused)	case is received / Institute d in this court =		deratio	-							May 2025				n

अतिरिक्त मुख्य न्याप्रिकदण्डाधिकारी -01 Activitional Chief Judical Magistrate-01 गडउ हेवेन्ट्र दिल्ली Ross

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	CNR No. DLCT12- 000080- 2025 & CR Cases 06/2025 1 STATE VS. VIKAS TANWAR & ORS. FIR NO. 298/2020 PS. DBG ROAD	Crimin al State Case)	188/269/ 147/148/ 149/427 IPC & 3 PDPP Act & 3 Pandemi c Act.	4	Sitting MP (One accused)	(Date on	29.04.23		Misc. Appear ance/C onsider ation	31									-	31	.12.2025	Matter was listed on 07.04.2025. Separate vakalatnama filed on behalf of accused Vikas Short dates Tanwar and Ravi given and no Rajput. Same was taken unnecessary on record. Since the adjournments charge-sheet has already are being been filed with all the given. four accused on police Further all bail and the trial will efforts are take time, all the imade to accused persons are dispose of admitted to bail on case furnishing of bail bonds expeditionsly in the sum of and whenever Rs.25,000/- each with possible date one surety of like of one week amount. Accused Vikas is given, and Ravi Rajput are subject to admitted to bail subject availability of to furnishing of bail Counsels. bonds in the sum of Further, Rs.25,000/-with one whenever surety of like amount, matter is Bail bonds, surety listed for bonds furnished. Same evidence, are accepted. Copy of witnesses that charge-sheet alongwith may be supplementary charge- examined on sheet already stands the same date supplied to all the are identified accused person vide in advance order dated 23.01.2024, and they are Time was granted to the summoned accused side for accordingly. scrutiny of the same. Time was also granted to accused Adesh
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अतिगिदत मुख्य स्वाधिक दण्डाधिकार्ग -01 Av 11 Chue Judicie! Magistrate-01 सराउव भवन्य जिन्म प्राण्डण्य नई दिल्ली

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		Gupta and Yogender to
		furnish bail bonds
		along-with surety bond
		on the NDOH. At this
		stage, the police report
		is stated to be pending
		investigation qua the
		notices served to
		Instagram and facebook.
		The IO is directed to
		clarify about the status
		of supplementary
		challan qua the same.
		Apart from the above,
		the Customer
		Application Form
		(CAF) of accused Ravi
		Rajput is not on record
		and even the CDR has
		been filed without
		highlighting the relevant
		entries to pinpoint
		location of each accused
		at the relevant time. The
		statement of some
		witnesses u/s 161 Cr.P.C
		is only hand written,the
		same ought to be in a
		typed written form and
		legible copies.

अत्तिरिक्त मुख्य स्वामिक्त दण्डाधिकारी -01 Additional Chief Judical Magistrats-01 राउज़ ऐवेन्यूजिज्जा न्यायानय, नई दिल्ली Rouss Avenue District Courts, New Delhi

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Notice issued to all four IOs of this case to overcome the above lacunae and to comply order of this court by the NDOH. Matter be fixed for furnishing of bail bonds on behalf of two accused persons/ compliance on behalf of all IOs/scrutiny of documents on 03.05.25.	
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अतिरिक्त मुख्य याचिक दण्डाभिकारी -01 Additional Chief Judicial Magistrale-01 साउज़ तेवयू जिना न्द्रायालय, नई दिल्ली Rouse Micrue Rottici Courts, Ace Delhi

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CNR Nc DLCT12 000121- 2025 & Misc.Cr No. 34/2025 STATE VS. 8 KAPIL SANGW N @ NANDU FIR NO 191/202: PS. MOHAN GARDEI	Crimin al State Case)	387,120 B of IPC					-	Matter be fixed for Appear and recordi ng of statem ent of process server				-	_							Matter was listed on 08.04.2025.Short dates given and no unnecessary adjournments are being given.applicationsought adjournments are being given.against accused Kapil Sangwan @ Nandu and NBW execution report filed by the IO. NBW issued against the accused received back unexecuted. In view of the report on NBW which was part of the case diary, it appears that accused is beliberately concealing sideliberately concealing timeself despite repeated attempts made at his last took and disposed off. Process under Section 822 of Cr.P.C. issued against the accused for NDOHL Concerned process server was directed to appear istatement on NDOHShort dates given and no unnecessary adjournments are being given.Short dates given and no unnecessary adjournments execution report is deliberately concealing subject to FIR No. 191/2023, himself despite repeated attempts made at his last toorcerned process server was directed to appear in operson for recording statement on NDOHL Matter be fixed for appearance on 06.06.2025.Short dates for he accused for NDOHL matter is listed for examined on the same date are identified in advance and they are of.06.2025.
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Submitted Please

Forwarded Please:-अ^{भि}गियतमुख्याऱ्यायिक दण्डाखिकारी - C1 Actraonist Chief Justicial धःद्र्याडान्त्र - -राइज़ हेवेन्यू जिला न्याखालय . न् - -Rouse Avenue Bristist Co. . .

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Prepared by :- (JA/ Ahlmad) in the court of Sh. Paras Dalal Ld. ACJM-01/RADC, ND

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नेहा मित्ताल NEHA MITTAL अतित्वित मुख्य न्यायिक दण्डाधिकारी-03 Additional Giff Jedicial Magistrate-03 कारण में, के 2005 कारण स्व Room कारण में 2005 मिल्ल गाउज़ दियेन्यू विद्याल स्वारण य, गई दिल्ली Rooms Avenue District Courts, New Delhi

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

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- Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).
- Ref.: No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

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In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of April, 2025.

Yours faithfully,

(MITTAL) New D गान्न ही प्रति सम्बद्धाः मु Rouse Avenue District Courts, New Delhi

अतिरिक्त मुख्य न्यायिक दण्डाधिकाली े 3 Additional Cliff John March 1999 33 161 7.5 Rotain सडन् ऐवेन्यू जिल्ल - कल्प, भई दिल्ली साउन एवन्धू माउन एवन प्राप्त Monthly PROGRESS REPORT OF COURT DEALING WITH CASES AGAINS भारत हो साउन एवन स्थान प्रति हो स्थान प्रति हो साउन एवन स्थान प्रति हो साउन एवन स्थान स्थान प्रति हो साउन एवन स्थान स **REPORT FOR THE MONTH OF :APRIL 2025**

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at Chief Judicial Magistration

Fouse Avenue District Courts, New Delhi

1. Name of Presiding Officer: MS. NEHA MITTAL

2. Designation: ACJM-03, RADC, NEW DELHI

3. Date Since which posted in the Court: 26-10-2024 (Afternoon Session)

4. Total number of cases pending on the first day of the month: - 22

5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc. : One

CT Cases/11/2025, DOI-21.03.2025, DLCT 12-000095-2025, KAILASH GANGWAL Vs RAJ KUMAR BAGGA AND ORS., U/S 175(3)BNSS, DOD- 30.04.2025, Disposal Type- Dismissed, category of Disposal- Uncontested.

6. Number of cases pending on the last day of the month: - 22

Sr. No	CNR No. and Case Title	Natur e – wheth er state case, compl aint case or closur e report	Penal statutes involve d	of	Wheth er accuse d is sitting or former MIP/ MILA	Date of Institutio n	Date of taking cogniza nce	Date of framing of charge	Present Stage	Pro Wit ness es cite	nes ses dro	tion tes	State ment of accus ed – wheth er recor ded or not ?	e witnes ses cited	ıce sses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedin gs ordered by superior court, if yes give details	ther any inter	date of dispos al of	Short summary of the work done in the said case (s) during the month	Action Plan formulat ed and the steps taken for expeditio us disposal of the said case (s)	disposal of the said case (s)
1.	CR NO 17/2019D LCT-12-	State Case FIR	323/354 /354C/1 53A/14	18	Sitting MLA	29.09.14	16.07.16	17.07.18	Final Argum ents	45	13	32	Yes	12	10	27.11.2024	Yes, the case has been	No		On 02.04.2025 As the matter was still pending before	Short dates will be given	Stay by Revisioni st court

नेहा मित्तल <u>अतिरिक्त मुख्य स्थापिक देण्डीघकारी-03</u> अतिरिक्त मुख्य स्थापिक देण्डीघकारी-03 Additional Class Sedicial Cagistrate-03 राज्य के स्वर अविद्यालय

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		000141- 2019 STATE Vs SOMNA TH BHARTI & ORS	4	7/149/4 52/186/ 353/356 /143/15 2/506/5 09/427/ 341/342 /34 IPC												Stayed by Ld. Revisionis t Court vide order dated 02.12.202 4		vacati Rou ng of stav	Ld. Revisionist Court, i.e. Ld. Special Judge (PC Act), CBI-24 (Mps/MLAs cases), RADC, New Delhi, it was adjourned to 23.04.2025 for awaiting further orders. <u>On 23.04.2025</u> Matter still pending before the Revisionist court for 28.04.2025, accordingly matter is adjourned to 07.05.2025.	- and hord	i vide eliorder dated 02.12.20 24
	2.	CR NO 4/2024 DLCT- 12- 000085- 2024 STATE VS RITABR ATA BANERJ EE & ORS	State Case FIR NO 57/201 3	186/353 /332/14 7/149/3 4 IPC	6	Former MP	08.04.16	30.08.17		charge	20		-			Νο	No	n one year, if the partie s fail to get the FIR quash ed in pursu ance of their settle	On 15.04.2025 It was submitted by Ld. Counsel for accused no 1that the quashing petition has been filed before the Hon'ble High Court of Delhi vide diary No 24955758/2025 and the same was under scrutiny and shall be listed thereafter. Accordingly, matter was adjourned for status of filing of quashing petition for 06.05.2025.	No adjournm ent shall be granted in the aforesaid cases unless under compellin g circumsta nces. The court shall fix short dates in the matter not more	Miscella neous applicati ons delaying the main case. Sometim es adjournm ents have to be granted under compelli ng circumst ances due to non
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													R	₹Г: ouse 4	k,3⊷,1 venue Dis	, N	ະ ວະນຳ De	hi		than a week. The witness having similar roles during investigat ion be called on the same day for examinati on in order to expedite the trial. As far as possible, and applicabl e use Section 294 Cr.PC for admissio n of document s.	availabili ty of the counsels or the accused persons. Delay in concludi ng further investiga tion by the IO.
3.	CT N0 15/2019D LCT-12- 000215- 2019 VIKAS SANKRI	Compl aint Case	500 IPC	1	Former CM	.05.03.19	01.05.19	-	Notice U/S 251 CrPC	2		-	-	_		The Hon'ble Supreme Court has directed this Court to not proceed	Yes	t to vacatio n of interim order	On 17.04.2025 As proceedings in the present matter have been stayed by the Hon'ble Supreme Court & no tentative date of listing before Hon'ble Supreme	Short dates will be given and no unnecess ary adjournm ent shall be	The Hon'ble Supreme Court has directed this Court to

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۳ ا ٠ -अतिरिक्त कि याचिक राज्यांचिकती के Addition thicl Justicial Magistras-33 ताद्य के दिल्ली स्वायलय, नई दिल्ली Rouse Avenue District Courts, New

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मेहा मित्तल NEHA MITTAL अतिरिक्त मुख्य माहित्व कारणधिकासे-03 Additional (State Coort कार्या (State Coort For (State Coort (State Coort Management of State Coort

	TYAYA N @ VIKAS PANDEY Vs ARVIND KEJRIW AL								~				with trial till further orders.		2413/73 024 pendin g before the Hon'bl e Supre me Court.	Court, Matter-haster been adjourned foour 20.05.2025.	,granted fi tEpither De all efforts are made to dispose of case expeditio usly.	proceed with the trial till
4.	CT NO 03/2023D LCT-12- 000039- 2023 GAJEND ER SINGH SEKHA WAT VS ASHOK GEHLOT	Compl aint Case	500 IPC	Former CM	04.03.23	04.03.23		Argum ents on framing of Notice and argume nts on applicat ion U/s 91 CrPC	2	4		-	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/202 3 & Crl M.C. No	Yes		On 01.04.2025 Vide order dated 26.03.2025 passed by Hon'ble High Court of Delhi, interim order of stay has been continued till next date of hearing i.e. 17.07.2025 in the High Court of Delhi. Accordingly matter was adjourned for further proceedings on 22.07.2025.	and no unnecess ary adjournm ent shall	Directio ns have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No
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	CR NO 12/2022 DLCT- 12- 000073- 2022 STATE Vs VASU RUKHA R & ORS	State Case FIR NO 200/22	143/147 /149/18 6/188/3 32/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22	Argum ents on Charge /further proceed ings	41				-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.A No 11549/202 3 & Crl M.C. No 3077/2023	Yes	t to order of Hon'bl e High Court of Delhi where the	On 05.04.2025 It was submitted by the counsel for accused there was no update in the details of the case even on the website of Hon'ble High Court of Delhi and NDOH was still reflected as 04.04.2025, Accordingly, matter was adjourned for 16.04.2025 for awaiting further order of Hon'ble High Court of Delhi On 16.04.2025 An application filed on behalf of accused Narender for seeking No Objection for renewal of Passport was disposed off. Copy of order dated 04.04.2025 passed by Hon'ble High court of Delhi was filed whereby the	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly	3 Proceedi ngs Stayed by Hon'ble High Court in Crl M.A No 11549/20 23 & Crl M.C. No 3077/202 3

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त्त्रा मित्तल EHA MITTAL अतिकित संख्य स्वतिकरण द्वीप्रकारी-03 Adüllare स्वतं स्वतंत्र संवतंत्री स्वतंत्रीतारंट-03

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																				interim order has been continued till the NOOFWESUC 21.07.2025, accordingly matter was adjourned for 02.08.2025.	ict Courts	े दिल्लों New Dein
6	CT NO 17/2019D LCT-12- 000221- 2019 IMRAN HUSSAI N VS VIJENDE R GUPTA & ORS	Compl aint Case	499/500 /35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	CE	3	-	3				_	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 833/2021	Yes	Subjec t to the outco me of Crl MC NO 8333/20 21 pendin g in the Hon'bl e High Court of Delhi.	Matter was not listed in April 2025 as the proceedings in the present mater have been stayed by Hon'ble High Court of Delhi.	dates will be given and no unnecess	Proceedi ngs Stayed by Hon'ble High Court in Crl MC No 833/2021
	CT NO 13/2019D LCT-12- 000211- 2019 SATYEN DAR JAIN VS MANJIN DER SINGH SIRSA &	Compl aint Case	499/500 /501/50 2/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscell aneous Appear ance	3	-	3	Yes	5	5	22.12.20	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	Yes	t to outco	Matter was not listed in April 2025. As proceedings in the present matter has been stayed by Hon'ble High Court of Delhi, matter was adjourned for 22.05.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made	Stayed by Hon'ble High Court in Crl M.C. No 1746/202

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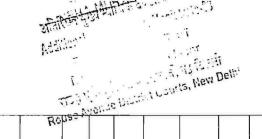
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अनिरिकन मुख्य न्याधिक दण्डाधिकारी-03

Additional Chief Judicial Magistrate-03 मार ह द्विन्दू जिला स्वाया प्रव, नई दिल्ली Rouse Avenue District Courts, New Dolhi



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	ORS								Ro	a ss y ,								e High Court of Delhi.		to dispose of case expeditio usly.	
8.	CT NO 18/2019 DLCT- 12- 000225- 2019 DR SUBRA MANIA M SWAMY Vs SONIA GANDHI & Ors	Compl aint Case	403/406 /420/12 0Ь IPC	7	Sitting MP	14.02.13	12.07.13	-	PE	2			-	-	-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021	t to the outco me of Crl MC No. 578/20 21 pendin g in	Matter was not listed in April 2025. Present complaint has been stayed by Hon'ble High Court and NDOH is 28.07.2025 before the Hon'ble High Court of Delhi. Accordingly matter is adjourned to 02.08.2025.	dates will be given and no unnecess ary adjournm	Hon'ble High Court in Crl MC No 578/2021
9.	CR NO 2/2019D LCT-12- 000017- 2019 STATE Vs AMANA TULLAH KHAN & ORS	State Case FIR NO 54/201 8	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	_	Charge (Order on charge already passed)	71	-	_		_		_	In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will refrain from Proceedin	t to the order of Hon'bl e High Court, where the	Matter was not listed in April 2025. Interim stay order has been continued and NDOH is 08.07.2025 before Hon'ble High Court of Delhi. Accordingly the matter is adjourned for 14.07.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose	3559/201 8, Hon'ble High Court has directed that the Trial Court

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नेहा मित्तल NEHA MITTAL अतिरिक्ष मुख्य स्थापक दण्डार्थकारी-03 Additional विश्वित्र क्षेत्र विद्वुistrate-03 देवस्व देवे के दिन्दा के जा उन्हा

												-	g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5	2024. R	राउन ऐकेंग्रू विसा म्या cuse Avenue District i	Supedition usly.	refrain Proceedi ng further, after passing Order on Charge.
10	CT- 23/2019 DLCT- 12- 000249- 2019 RAJIV BABBAR Vs SHASHI THARO OR	Compl aint Case	499/500 IPC	1	Sitting MP	03.11.18	21.01.19	Argum ents on Notice U/S 251 CrPC	7	_	 _	_	Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024	t to the outco me of by the Hon'bl e Supre me Court in the matter bearin g SLP no.123	<u>On 07.04.2025</u> It was submitted by Ld. Counsel for complainant that the matter has not been listed before the Supreme Court after passing the order dated 22.01.2025 and no tentative date was reflected on the website. Present matter has been stayed by Hon'ble Supreme Court. Accordingly, matter was adjourned for 08.05.2025.	dates will be given and no unnecess ary adjournm ent shall	Stayed by Hon'ble Supreme Court

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न्दीवनः दण्डाधिकारी-03 Autor - Chief Judicial Magistrate-03 रा स्थिति का जन्म स्वयस्त्रस, नई दिल्ली Rouse Avenue District Courts, New Delhi

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1. CT NO 10/2019 DLCT- 12- 000193- 2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	1	Sitting MP	15.03.19	15.03.19	-	Framin g of U/S 251 CrPC	1 _[<u>्</u> रहुः ।	2.1-**				Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2595/2019	Yes	t to the outco	Matter was not listed in April 2025. Proceedings in the present matter has been stayed by the Hon'ble High Court of Delhi & NDOH is 14.05.2025. Accordingly matter was adjourned for 19.05.2025.	be given and no unnecess ary	Hon'ble High Court in Crl MC No 2595/201 9
2. CT NO 16/2019 DLCT- 12- 000217- 2019 RAJIV BABBAR Vs ARVIND KEJRIW AL AND ORS	Compl aint Case	499/504 1/500/3 4 IPC	4	Former MLA	21.01.19	05.02.19		Argum ents on Notice U/S 251 CrPC	8		3		_		Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.13279/ 2024		t to the outco me of SLP no.132 79/202 4 pendin g in	On 16.04.2025 Matter was at the stage of argument/submission s on the point of framing of notice u/s 251 Cr.P.C Proceedings in the present matter have been stayed by the Hon'ble Supreme Court of India and the tentative date is 21.04.2025. Accordingly matter was adjourned for 20.05.2025 for awaiting further orders of Supreme Court of India.	be given	Hon'ble Supreme Court in the matter bearing SLP no.13279 /2024 dt 05-10-

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	CT NO 11/2019 DLCT- 12- 000195- 2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	1	Sitting MP	17.12.18	15.01.19	_	Framin g of Notice U/S 251 CrPC	1	-	-	_			Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/201 9	Yes	Subject t to the me of Crl MC No. 2617/2 019 & MA No 10470/ 2019 pendin g in Hon'bl e High Court of Delhi.	Matter was not listed In April 2025: Proceedings in the url present matter has been stayed by the Hon'ble High Court of Delhi & NDOH is 14.05.2025. Accordingly matter was adjourned for 19.05.2025.	and no unnecess ary	Stayed by Hon'ble High Court in Crl MC No 2617/201 9 & MA No 10470/20 19
	CT NO 44/2019D LCT-12- 001167- 2019 VIJENDE R GUPTA Vs ARVIND KEJRIW AL AND ANR	Compl aint Case	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6		-	-	-	-	 Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 6508/2019	Yes	outco me of Crl MC No. 6508/2 019 is pendin g in	Matter was not listed in April 2025. Matter has been stayed by the Hon'ble High Court & NDOH is 06.05.2025. Accordingly, matter is adjourned for 13.05.2025 awaiting for further orders of Hon'ble High Court of Delhi.	and the second se	Stayed by Hon'ble High Court in Crl MC No 6508/201 9

IN अनिनिदा प्रुप्य न्यायिक दण्डाधिकारी-03 Adottoon' Chief Judicial Magistrate-03 साउड़ ऐदेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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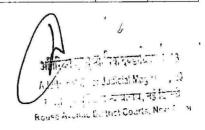
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15.	CT NO 25/2021 DLCT- 12- 000089- 2021 AAM AADMI PARTY VS VIJENDE R GUPTA	Compl aint Case	499/ 500/ 504 IPC	1	former MP	13.12.21	15.12.21	Misc./ Appear ance (Order on Summ oning passed on 29.06.2 022)	6		5					The petition regarding quashing of summoni ng order passed by this court is pending before the Hon'ble High Court and as per the order dated 05.09.202 2 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court thas adjourned the matter for	t to the outco me of Crl MC No. 3467/2 022 pendin g in Hon'bl	Matter was not listed in April 2025. Matter has been stayed by Hon'ble High Court of Delhi & NDOH is 25.07.2025. Matter was adjourned for further proceedings on 31.07.2025 for awaiting further orders of Hon'ble High Court of Delhi.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	on the proceedi ngs before this court, however, exempti on from appeara nce has been



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नेहा मित्तल NEHA MITTAL trata-03 21101 th . Addit • ~ 1.01 :,नइ दिन्ती f, Courts New Delhis 1157 08.02.202 3467/202 Rouser 4 and the 2. Only interim interim orders relief qua the that has appearan been ce of the granted petitioner to the have been accused continued is that till the he shall Hon'ble be High granted Court of exempti Delhi for on from 04.11.24. appearin g through duly authoriz ed counsel. 16. CR NO 147/148 1 State 21-05-21-06--01-08-Order 19 4 14 On 01.04.2025. Sometim 31.03. yes Short --/149/18 2008 2008 13/2024 case 2018 2025 Vide detailed order dates will es 8/332/3 FIR DLCT12of even date, be given adjournm NO 4 IPC application u/s and no ents have 000275-38/200 311Cr.P.C. and to be unnecess 2024 6 section 348 BNSS ary granted filed by the accused adjournm under STATE for summoning compelli ent shall VS be defence witnesses ng NARBA circumst was partly allowed granted. with permission to Further ances DA the accused to all efforts due to PRASAD summon the are made non PRAJAP record/witness to dispose availabili of/case mentioned at serial ty of the ATI 1 1. ÷, धार्तीहरून कुटर स्वाधिक दण्डाधि**कारी-03** Adultic nat Grief Judicial Magistrate-03 गउन ऐथेन्यु फिल्न सावालाय, नई दिल्ली . 1 Rouse Avenue District Courts, New Deltd

											3	4	Hall		 and Sizeri Si New Delhi				expeditio	counsels
												Rouse	Avenu	5 6 1 5 4				application. Matter was adjourned for D.E. for 09.04.2025. <u>On 09.04.2025</u> Summons could not be issued to the defence witnesses as PF was not filed by the accused. Last opportunity has been given to the accused for compliance of previous order. Matter is fixed for DE for 02.05.2025.	usly.	or the accused persons. Filing of miscellan eous applicati ons.
17	CR/16/2 024 CNR NO DLCT1 2- 000371- 2024 STATE Vs YOGE NDER CHAN DOLIA	State case	210(1) / 223 IPC	2	Sitting MP	07-12- 2024	17-10- 2023	-	Misc Appear ance	17			not	-	-	-	-	On 09.04.2025 Adjournment was sought by Ld. Counsel for accused on the ground that quashing petition is listed before the Hon'ble High Court of Delhi for 19.05.2025. However, as there was no stay on the proceedings before this Court and matter has already been adjourned twice on request on behalf of the accused, last and final opportunity was granted to the accused to advance	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	adjournm ents have to be granted under compelli ng circumst ances

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	order shall be passed ons
	on NDOH i.e. 19.04.2025 for arguments on charge.
	On 19.04.2025 It was submitted that by the Ld. Counsel
	for the accused quashing petition is listed for 18.05.2025
	before the Hon'ble High Court of Delhi. Part arguments on the point of charge
	heard, accordingly matter was listed for 29.04.2025 for
	remaining argument on charge.
	<u>On 29.04.2025</u> Arguments on the
	point of charge were concluded. Written synopsis was filed on the behalf of
	the accused. Now, matter is listed for orders on point
	of charge on 03.05.2025.

W अग्लिरिक्न मुख्य न्यायिक दण्डाधिकारी-09 Add For al Chief Judicial Magistrate-03 १८३७ देवेन्यू जिल्ली न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Polis

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18	CT Cases/8/ 2025 DLCT1 2- 000071- 2025 SHIV KUMA R SAXEN A Vs ARVIN D KEJRI WAL AND ORS.	Compl aint Case	156(3) Cr.P.C.	3	Former CM	9			Misc. appear ance					F ouse	Afer	CC	uris, jiew D	el <u>i</u> n –	File was fixed on 18.04.2025. 18.04.2025 was holiday on account of Good Friday. File taken up on 19.04.2025. Status report filed. Now matter fixed for 03.05.2025 for filing of further status report.	and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio	adjournm ents have to be granted under compelli ng circumst ances due to non availabili ty of the
19	CR Cases/3/ 2025 DLCT1 2- 000070- 2025 STATE Vs MANJE ET SINGH AND OTHE	State Case FIR NO 49/201 3	147/14 9/188/ 427IP C	10	Sitting MLA	06-09- 2014	06-09- 2014	09-09- 2019	Prosec ution Eviden ce	12	-	5	-	-	-	-		No	On 07.04.2025 PW-3 ASI Shri Ram and PW-4 HC Jaya were examined, cross examined and discharged. Death verification reports of PW SI Rai Singh and PW Suresh Kumar were received, accordingly both were deleted from the list of witnesses. Matter was	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case	adjournm ents have to be granted under compelli ng circumst ances due to non

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20 CR. Sute 186/35 1 State 13/2.201 06.04.20 - charge 17 - - - - - - - 00.03.20.25 (ref. transmission) austy or the austy	0 CR. Cases/S/ 2025, STATE Vs State R/S322/ PR 186/35 R/S22/ PR 1 Sitting Sitting 23.12.201 06.04.20 PR -		RS R																					
Cases/5/ 2025 PILSize File NO3/352/ 4271PMLA4172- 123/20 000078- 12CCbe given and operation and operation and operation operationacts will be given and operation and operation and operationacts will be given and operation and operation and operation and operation2005, 122007, 1212Cand operation and operation and operationacts will be given and operation and operation and operation2005, STATE 	Cases/5/ PIR NOCase3/352/ PIRMLA4172025 PIR NOA271P 123/20Cadium aguments on point of charge as provide aguments on point of charge as provide aguments on point of charge as provide aguments on point aguments on point of charge as provide aguments on point aguments on point aguments on point aguments on point of charge as provide aguments on point aguments on point aguments on point aguments on point aguments on point of charge as provide aguments on point aguments on point aguments on point aguments on point aguments on point aguments on point aguments on point agument on the point on the to. point on the point on the point on the point on the point on the point on the point		RS															राउऩ ५ Rouse Avo	ក្រវួ [ភ្លេ h កំព nue Distric	Cour	is, New I	On 23.04.2025 PW-5 Retd. ASI Raj Pal was examined, cross examined and discharged. Remaining witnesses have been summoned for		or the accused persons. Filing of miscellan eous applicati
	\sim /	20	Cases/5/ 2025 DLCT1 2- 000078- 2025_ STATE Vs PRADH UMAN RAJPU T	Case FIR NO 123/20	3/352/ 427 <i>IP</i>	1				-	charge	17										On 03.04.2025 Matter was fixed for arguments on point of charge as last opportunity and for seeking certain clarification from the IO. IO has sent his exemption request from his personal appearance, same is allowed. Fresh notice was issued to IO for clarification on the point of charge for 15.04.2025. On 15.04.2025 Clarifications were sought from the IO. On request made by proxy counsel for	dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio	es adjournm ents have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons. Filing of miscellan eous applicati

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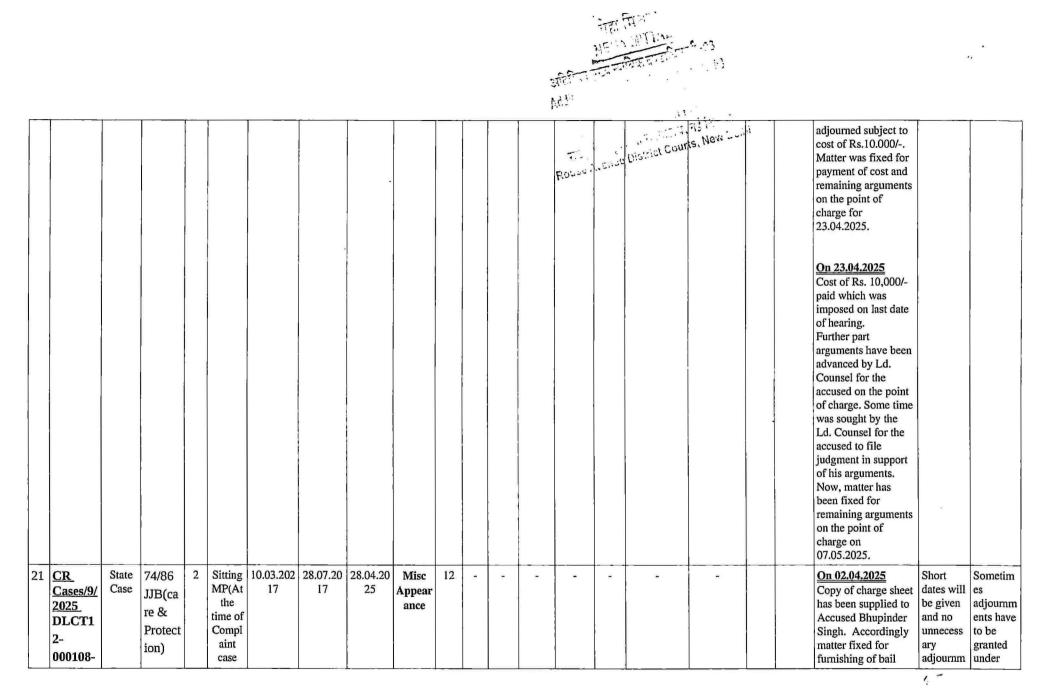
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Add Loral Chief Judicial Magistrate-03 राज्य दिल्ला काला क्यायालय, नई विल्ला



भूतिरीत मूट्य स्तविक एण्डाविकारी-03 १८.१ वर्ष्ड Crist Judicial Magistrate (3) भूत ग्लेन्यू जिला स्त्यालय, नई दिल्ली Record Avenue District Courts, New Bet

e	'n														र्आ Add	NE altan yosi ultan yosi	EHA N न्यायिव		L धिकारी - cietra - cietra		r			
	2025 STATE Vs SWATI MALI WAL JAIHIN D		Act	f	filed)										Rpu	ISA NGAGU	 Di . (11)	500 V 20	.15 	1.441	0n 15.04.2025	are made to dispose of case expeditio usly.	non	
												ï	ĸ								On 28.04.2025 Notice was framed against the accused persons to which they have pleaded no guilty and claimed trial. Matter is now listed for 08.05.2025 for CE.			
22	CR No 10/2025 DLCT1 2- 000123- 2025 STATE Vs	0	188/14 5/34 IPC	S Fo Pi	5 Sitting MPs, 4 ormer MPs, & 1 Vice reside ent, 'MCP	09.04.202 5	21.04.20 25	-	Miscell aneous Appear ance	8		-	-	-		-	-	-	-	-	On 09.04.2025 Fresh Matter was received by way of assignment on 09.04.2025. Court notice was issued to the IO for 17.04.2025	Short dates will be given and no unnecess ary adjournm ent shall be granted. For 대한 기기	adjournm ents have to be granted under compelli ng circumst ancesilad	त्ती _र 03
		,							<u>. </u>		<u> </u>					(L				\bigwedge /A3	Clicnal Chief	Judicial Magist 11 म्दायत्वय , नर्ठ strict Courts. N	13!२-७३ चिन्न्नी

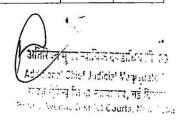
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DEREK O'		Reuse Avenue Dist	trict Courts, New Suithi		all efforts due to are made non	
BRIEN					to dispose availa of case ty of	abili
					expeditio couns	
					usly. or the	
					accus	
				point of cognizance	perso	
				have been heard. Ld. APP for State	Filing	
					misce	
			1 1	has sought some time to file	eous	
				judgments in support	applic	
				of the submission.	ons	
				Accordingly, matter	-110	
				be put up on		
				21.04.2025 for		
				further proceedings.		
				further proceeding		
						1
				On 21.04.2025		
				Cognizance taken on		
				21.04.2025 of the		
				offenses punishable		
				under section		-
				188/145/34 IPC.		
				Summons issued to		
				all accused persons		
				through IO for		
				30.04.2025.		
			1 1	<u>On 30.04.2025</u>		
				Copy of chargesheet		
				supplied to all		
				accused persons		
				except Dr. Santanu		
				Sen.		1
				Fresh summons be		
				issued to accused Dr.		



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· .	नेहा मित्तल NEHA MITTAL अतिरिक्त नृष्टा न्यायिक देण्डाधिकारी-03 Additional (1997) (1997) द्वार्थ के द्वार्थ (1997) सिर्वेड्य के द्वार्थ के द्वार्थ (1997)	
	National and the loop राउज़ देव- हुवेव के कार्यप्रेय को दिल्ली Rouse Avenue District Courts, New Delly	Santanu Sen on his permanent address through concerned SHO for NDOH, Now matter is fixed for scrutiny of documents and furnishing of bail bonds for 13.05.2025.

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Prepared by :

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ACJM-09, M.P./M.L.A Cases Rouse Avenue Court Complex, Delhi A Joit enal Crief Judicial Magistrate-03 गउज़ ऐवेन्यू जिला न्यायाराय, नई दिल्ली Rouse Avenue Jistrict Courts, Naw Dolhi

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वैभव चौरसिया VAIBHAV CHAURASIA अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-04

MONTHLY PROGRESS REPORT OF COUR FIDE ALING WITH CASES AGAINST MPs & MLAS REPORT FOR THE MONTH OF APRIL 2025 Rouse Avenue District Courts, New Dentil

1. Name of Presiding Officer

3. Date since which posted in the Court

: SH. VAIBHAV CHAURASIA

2. Designation

: 26.10.2024 (Afternoon)

:ACJM-04

4. Total number of cases pending on the first day of the month (as on 01.01.2025)

5. Number of cases pending on the Last day of the month

: 22 cases + 1 application : 22 cases + 1 application

S. No.	CNR No. and Case Title	Nature – whether state case, complaint case of closure	Penal statutes involved	No. of accu sed	Whether accused is sitting or former	Date of institution	Date of taking congnizance	framing	Present stage	pro wi	etails secut itness	ion es	State ment of accus	Deta defe witn	ence	Date since when matter	r there is any stay of	Whether any interim orders	Expected date of disposal of case	Short summary of the work done in the case during the	Action Plan formulated and the steps taken for expeditions	Specific reasons, if any causing delay in disposal of case
		report			MP/ MLA			of charge		nes ses cite d	ses dro ppe d	nes ses exa min ed	ed – whet her recor ded or not?	witne sses cited	nce witn esse s exa mine d	has been posted for final argumen ts	procee dings ordere d by superio r court, if yes give details	are existing in the matters		month	disposal of the case	
1.	DLCT12- 000220-2024 Misc. Crl. No. 53/24 Mohammad Illas v. State & Ors.	Application for registration of FIR	U/s 175 of BNSS, 2023	7	Three accused persons are Ex- MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA	NA	Argume nts	NA	NA	NA	NA	NA	NA	NA.	No	No	Matter stayed by Ld. Sessions Court, RACC.	arguments heard on behalf of SPP for state. Matter adjourned for	are taken by giving shortest	pertains to the 2020 North East Delhi Riot Case
, ,				<u> </u>	I	1	(<u> </u>			Page 1	of 13	1	L.,		(1	<u> </u>	notify on	अतिरिक्त मुख्य Additional Ch	न्यायिक दण्डाधिकारी-04 ef Judicial Magnsi::2'9-04

गउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts. New Delhi

ſ	- 1		*		<u> </u>		1						ľ		r			~	06.05.2025.		
		DLCT12- 001357-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LITD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN	CT. C NO. 53/2019	U/s 276B R/w 278B AND 278E OF THE IT ACT, 1961	3	One of the accused persons is a sitting MP.	14.02.2019	28.02.2019	Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3		03 wit nes ses e e exa min ed in pre- char ge evid enc e	Not Recor ded			Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi,	Yes Vide latest order dated 04.12.202 4	Depends upon the order of Hon'ble High Court of Delhi	On 09.12.2024, a copy of order dated 04.12.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.04.2025. Accordingly, matter was adjourned on joint request of counsels for 22.04.2025, a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of	expeditious disposal of the ² case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
								L			1	Page 2	2 of 13			(अतिभिक्त 1 Additional गउज़ ऐकं Rouse Aver	रख्य-यायिकतेण्डाधिकार्ग-0. Chief Judicial Magistrote-04 यू जिला न्यावालय, नई दिल्ली We District Conde New Date

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ue District Courts, New De	hi

		om a vo	11/0			14.00.0012	00.00.2010				0.0						hearing i.e. 03-09- 2025. Matter adjourned for withdrawal of surety on 09.05.2025.		
3.	001361-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOH &ROOP KISHORE MADAN		U/S 276B/278B/2 78E OF IT ACT, 1961	3	One of the accused persons is a sitting MP		28.02.2019	nts on charge and avaitin g orders of Hon'ble High Court of Delhi.			03 wit nes ses wer e ed in pre- char ge evid enc e	Not Recor ded		 Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.202 4	Depends upon the order of Hon'ble High Court of Delhi	On 09.12.2024, a copy of order dated 04.12.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.04.2025. Accordingly, matter was adjourned on joint request of counsels for 22.04.2025. On 22.04.2025, a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03-09- 2025. Matter adjourned for withdrawal of surety on 09.05.2025.	will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
4	001359-2015 I.T.O. VS. M/S. AIMS SANYA DEVELOPH RS PVT.		U/S 276B/278B/2 78E OF IT ACT, 1961, FOR THE FY 2014-15	3	One of the accused persons is a sitting MP	14.02.2019	28.02.2019	 Argume nts on charge and awaitin g orders of Hon'ble High Court of	3	-	03 wit nes ses wer e exa min ed in pre-	Not Recor ded	 	 Yes Vide order dated 26.05.2 022, the proceed ings before this Court	Yes Vide latest order dated 04.12.202 4	Depends upon the order of Hon'ble High Court of Delhi	On 09.12.2024, a copy of order dated 04.12.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till	will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
	: h:[Court *				(Page 3	of 13		(Additional Chie गउऩ ऐवेन्यू जि	त्रीयकर्ट्रप्राधिकारी-04 Goddicial Magistroin-04 ला न्यायालय, नई दिल्ली Cistrict Courts, New Delhi

	(DIRECTOR) &ROOP KISHORE MADAN								Delhi.			char evid enc e				were stayed by Hon'ble High Court of Delhi.			the next date of hearing i.e. 16.04.2025. Accordingly, matter was adjourned on joint request of counsels for 22.04.2025. On 22.04.2025. On 22.04.2025, a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03-09- 2025. Matter adjourned for withdrawal of surety on 09.05.2025.		
5.	DLCT12- 001363-2019, I.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK NAGAR	CT. 56/2019	U/S 200 Cr.P.C. R/w 276B/278B/2 78E OF THE IT ACT, 1961 FOR THE FY 2012-13	2	Sitting MP.	19.04.2018	19.04.2018	15.04.2	Final argume nts and awaitin g orders of Hon'ble High Court of Delhi	2		2	Recor ded	02 witn esse s were exa mine d	01.06.202	Yes Vide order dated 31.05.2 022, the proceed ings before this Court stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.202 4	Depends upon the order of Hon'ble High Court of Delhi	On 09.12.2024, a copy of order dated 04.12.2024 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 16.04.2025. Accordingly, matter was adjourned on joint request of counsels for 22.04.2025, a Copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for	will be taken for expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Courr of Delhi
		1. 1. 2. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1.	<i>!</i> !				ι				1	Page 4	of 13			(निरिक्त पुख्य न्याविय Additional Chief Judi राउड़ ऐवेन्यू जिला न्य Rouse Avenue Distric	Cial Magis: 279-04 चालय, मई दिल्ली

																	continuation of interim order till the next date of hearing i.e. 03-09- 2025. Matter adjourned for		
		U/S. 499/500/34/3 5 IPC		Yes	22.07.2019	22.08.2019		Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi	5	3 wit nes ses wer e exa min ed in pre- sum mo nin g evid enc e.		-		Yes Vide order dated 23.11.2 023, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.		Depends upon the order of Hon'ble High Court of Delhi	09.05.2025. On 06.03.2025, it was submitted on behalf of accused Manoj tiwari that vide order dated 24.02.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 23.05.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 27.05.2025.	will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
DLCT12-	CT.C. NO. 50/2019	131	1	Former MP	19.07.2019	02.08.2019	10.01. 2020	Post notice complai nant's evidenc e and awaitin g orders of Hon'ble High Court of Delhi	1 5	wit	Not Recor ded			Yes Vide order dated 07.01.2 021 and 06.04.2 021, Ld. counsel for respond ent was bound by the stateme nt given by him before Hon'ble High Court of Delhi that he would not get	Hon'ble High Court of Delhi which records the undertaki ng given by Ld. counsel for responde		was submitted on behalf of accused Mahua Moitra that vide order dated 26.11.2024,	expeditious disposal of the case after vacation of interim order.	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.
	Ann					1	L		. <u> </u>	 Page 5	of 13		1	 (Line Court,		Linauer - nw	अतिग्कित म् Additiona	पुरब्द – ग्राचिक दर्णडाधिकारी - 04 al Chief Judicial Magistic * •-04 वेय्यू जिला न्याचालय, नई दिल्ली venue District Courts, New Delhi

														witness es examin ed before the Trial Court.	till next date.		adjourned for 04.04.2025. On 04.04.2025 it was submitted on behalf of accused Mahua Moitra that vide order dated 27.03.2025, of Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 07.05.2025. Accordingly, matter was adjourned for 13.05.2025.		
8.	Delhi Jal Board VS. Adesh Gupta &Otrs.	CT.C. No. 5/2021	U/s 499/ 500/34/35 IPC	4	Two accused persons are sitting MLAs.		06.04.2021		Framin g of notice and awaitin g orders of Hon'ble High Court of Delhi.	9	4 wer e exim ined in pre- sum nin g evid enc e	Not Recor ded	 	 Yes Vide order dated 18.12.2 021, the proceed ings before this Court were by Hon'ble High Court of Delhi.	Yes Vide order dated 05.08.202 2 and 01.11.202 3 of Hon [*] ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	23.10.2024, of	will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
9.	DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS Avenue	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	1	Former MP	16.11.2021	01.12.2021	-	Framin g of noticea nd awaitin	4	 4 wit nes ses wer	Not Recor ded	 	 Yes Vide order dated	Yes Vide latest order	Depends upon the order of Hon'ble High Court of Delhi	Matter was not listed in January, 2025, & vide order dated 04.02.2025,	will be taken for expeditious	Stay of proceedings by Hon'ble High Court of Delhi
	2/ 11	Lunt +					ł				Page 6	of 13		(Additional Chief राज्य विर	ायिक दण्डाधिकारी-04 Judiciel Magistrate-04 तन्द्रायालय, नई दिल्ली attict Courts, New DelMi

	Subramanian swamy							g orders of Hon'ble High Court of Delhi			e exa min ed in pre- sum mni ng evid enc e			04.04.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	dated 21.08,202 4 of Hon'ble High Court of Delhi		Court of Delhi has extended interim stay order till next date i.e. 30.04.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 05.05.2025.		
10.	DLCT12- 000057-2021, CBI Vs. Arvind Khanna	Cr.C No. 2/2021 R.C.No.AC-I- 2007-A 0003	Sec 23 (1) r/w section 4 (1) of Foreign Contribution (Regulation Act, 1976	1	Former MLA	14.12.2010		 Supply of docume nts and awaitin g orders of Hon'ble High Court of Delhi	17			Not Recor ded		 Yes Vide order dated 08,12,2 022 of Hon'ble High Court of Delhi whereb y Trial Court was directed to adjourn the proceed ings.	Yes Vide latest order dated 28.08.202 4 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	07.03.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 16.07.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 24.07.2025.	disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
11.	CNR No. DLCT12- 000074-2022, State Vs. Hidyatullah & Ors	Cr.C.No.13/22) Scant	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022	Scrutint y of docume nts, argume nt on the point of charge and awaitin g orders of Hon'ble High Court of Delhi	28			Not Recor ded		 Yes Vide order dated 13.09.2 022, 19.102, 022 and 04.09.2 023, 19.03.2 024 Hon'ble High Court of Delhi has given directio	Yes Vide latest order dated 08.10.202 4 of Hon [*] ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	listed in January, 2025. vide order dated 03.02.2025,		proceedings by Hon'ble High
		New					ſ			1	Page 7	of 13		(निगिवत मुख्य न्यायिक Additional Chief Judi गउन ऐवेन्यू जिला न्या Rouse Avenue District	Gi(14, 15 16 ccn

12.	DLCT12-	Ct. Cases:-	Sec. 500 IPC	3	Former	10.05 2022	22.05.2023	06.12.2	Ctatama	5	Patiantia	05	Nat		ns for stay of Trial Court proceed ings	No	Densed		0	
	000078-2023, Manjit Singh GK Vs. Manjinder Singh Sirsa	09/2023			MLA			023	Stateme nt of accused under section 313 of Cr.P.C.			wit nes ses wer e exa min ed, cros s exa min ed and disc har ged.	Not Recor ded		 Νο	No	Depends upon the order of Hon'ble High Court of Delhi	December, January and Feb. 2025. Vide order dated 24.02.2025, Hon'ble High Court of Delhi has extended interim stay order till next date i.e. 24.07.2025. Accordingly, matter adjourned for PE/ further proceedings for 28.07.2025.	dates are given for expeditious disposal of case.	Stay of proceedings by Hon'ble High Court of Delhi
13.	DLCT12- 000093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354D,35 4A,506(1),10 9 of IPC	2	One of the accused persons is an Ex-MP	15.06.2023	07.07.2023	21.05.2	PE		04	4	Not Recor ded		Νο	No	June, 2025	Witness PW-6 'SR' partyly examined for about two hours and his further examination was deferred	convenience of victims/prosecutio n witnesses as well as Ld. Counsel for accused persons.	charge was pronounced on 10.05.2024 and charge was framed on 21.05.2024. Around 40 Prosecution witnesses are required to be examined. So far, 4 witnesses have been examined and Ld, Defence counsel has been conducting extensive cross- examination of the prosecution witnesses.
	·				<u></u>		· · · · · ·			3		Page 8	of 13	 · 1	 (L		अतिरिक्त मुख्य न्ता Add#ional Chief J गउज़ ऐवेन्यू जिला	युक दण्डाधिकारी-04 udicial Magıs::->०-04 न्याद्यालय, नई दिल्ली rict Courts. New Delhi

																to unavoidable difficulty for 17.04.25. On 17.04.25 no one was present on behalf of State due to ill health of Ld. Spl. PP and matter adjourned for PE on 21.04.2025. On 21.04.25 witness/ victim was cross examined and deferred for further examination/PE on 29.04.2025. On 29.04.25 witness/ victim "SR" was cross examined and deferred for further examined and deferred for further examined and deferred for further examined and deferred for further examined and deferred for further examined and deferred for further examined and		
DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt. Ltd. & Ors		Sec. 132 of The Custom Act	5	one of the accused persons is a sitting MLA	06.06.2023	11.08.2023	Argume nts on charge	36	2	13	Not Recor ded	 -	Νο	Νο	June, 2025	arguments on dat	eps are being ken for peditious sposal of case.	miscellaneous application by the
· · ·	1	T F				ţ				Page 9	of 13		(Additional Chief राउन देवेन् जिन	तीयक दण्डाधिकारी-04 Judicial Magistane-04 ता न्दायालय, वई दिल्ली strict Courts, New Delhia

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	Course Complete Compl	ainant filed n in le High which was led on 25 for so matter ljourned for 2025. 1.03.25 Sr. el for ainant filed n in le High which was led on 25 for so matter ljourned for 2025. 17.04.25 n has been ed off in le High and matter fixed for poing of s on 25. 22.04.25 el for ainant seeks more time application nmoning of ses, mment has ought for 3 and matter for same e on 25. 26.04.25, igned was ze Counsel complainant moved an
etvenue I Ali	has applice summe witness adjourn consid	moved an ition for pning of ses, matter
	Page 10 of 13	04.2025, an <u>1</u> अतिरिक्त मुख्य न्याधिक दण्डाधिकारी-04 Addxional Chief Judicial Magist

																application moved on behalf of complainant for summoning of witnesses and same was allowed. Six witnesses were summoned for Evidence for 3 separate dates i.e. 08.05.25, 17.05.25 and 24.05.25,		
15.	000198-2023 STATE vs KAPIL MISHRA (RBT ON 16.12.23)	Cr. CASE No. 14/2023	Sec. 125 OF REPRESEN TATION OF PEOPLE ACT	EX-MLA	01.11.2023	22.06.2024	Scrutin y of docume nts, argume nts on charge and filing of status report.	6			Not Recor ded		Νο	No	Depends upon the orders of Ld. Revisional Court.	On 04.03.2025, no effective hearing took place as the TCR has been retained by Ld. Rivisonal Court. On 20.03.25 counsel for accused submitted that revision filed against the summoning order was dismissed by session court on 07.03.25 and quashing petition has been filed before Hon'ble High court which is scheduled for 19.05.25. Status report called from DCP North west and matter fixed for arguments on charge on 08.04.2025. On 08.04.25 part arguments on charge heard. Certain legal queries has been put to Sr. Counsel for accused to which adjournment has been sought, so matter adjourned for argument on charge on	NA	Revision petition was filed by the accused against the summoning order was dismissed on 07.03.2025 now matter fixed for arguments on point of charge for 08.04.2025.
	. ()					ţ			P	age 11	of 13		(गउज़ ऐवेन्यू वि	न्यायिक दोर्ष्डोधिकारी-04 ief Judicial Magistrate-04 जला न्यायालय, नई दिल्ली District Courts. New Delhi

					Γ															26.05.2025.		
16.	DLCT-12- 000163/2024 BHANVI KUMARI SINGH Vs. RAGHURAJ PRATAP SINGH	Ct. Case No. 12/2024	Sec. 12 of the Protection of Woment from D.V. Act, 2005	1	Sitting MLA	03.06.2024	08.07.2024		Appear ance of accused		-						Yes Vide order dated 11.09.2 024, the proceed ings before this Court were stayed by Honrble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	Court of Delhi was placed on	will be taken for expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
17.	DLCT12- 000268-2024 Gyanendra Singh v. Ajay Mahawar & Ors.	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA	Filing of ATR.	NA	NA	NA	NA	NA	NA	NA	No	No	June 2025	clarifications have been taken from the counsel for the complainant	giving shortest possible dates for expeditions disposal of the case.	fresh complaint was received by way of assignment.
:	San Han		puil *				(1	Page 12	2 of 13				(Additional Chi राउज़ ऐवंन्यू (न्यायिक उण्डाधिकारी- ef Judicial Wagistrate- क्रन न्यायालय, नई दिल्ले Dictrict Courts, New De

																adjourned for PSE for 11.03.25. On 11.03.25 counsel for accused submitted that revision filed in session court was adjourned so matter adjourned for 14.04.2025. On 15.04.25 in Crl. Rev. 06/25 matter was scheduled for 01.05.2025 in Ld. Sessions Court, hence matter was adjourned for 07.05.2025.		
18.	DLCT12- 000393-2024 STATE vs KULDEEP KUMAR @ MONU FRESH RECEIVED ON 21.12.24	17/2024	3 DPDP ACT.	Sitting MLA	21.12.2024		Argume nt on cogniza nce	2			not record ed		Νο	Νο	Depends upon the order of Hon'ble High Court of Delhi	accused Kuldeep kumar present alongwith counsel		proceedings by Hon'ble High Court of Delbi
						(F	age 13	of 13		(Additional Chie गउज़ ऐवेन्यू जिल	पायिक टाण्डेधिकारी-C Judicial Magistrate-O ला ऱ्यायालय, नई दिल्ली istrict Courts. New Delh

															counsels for 15.04.2025. On 15.04.2025, Hon'ble High Court of Delhi was placed on record by the counsel for respondent whereby the present proceedings have been stayed till 08.08.2025 so proceedings before trail court have been stayed till the next date i.e. 20.08.2025.		
1.1	Cr. CASE No. 02/2025	Section 2(H) BNSS 2023	Sitting MLA	18.01.2025		PSE	3		03 witt nes ses wer e exa min e e d in pre- sum mo nin g evid enc e	not record ed		Νο	Νο	JUNE, 2025	lawyers are abstaining from work. Matter was adjourned for	8	
	Net	2			Ļ			P	age 14	of 13		(राउज एवन्यू । ज	यायिक दण्डाधिकार्ग-04 f Judietal Magnati-104 ला न्यायालय, नई दिल्ली istrict Courts. New Delhi

																	undersigned. Last and final opportunity was given to complainant and matter adjourned for purpose already fixed on 21.04.2025. on 21.04.2025, two witnesses alongwith complainant were examined. Matter adjourned for further PSE on 26.04.2025. On 26.04.25, undersigned was on leave, so matter adjourned for purpose fixed / PSE for 03.05.2025.			
	DLCT12- 000040-2025 RBT on 20.01.2025 STATE vs VIVEK & ORS. FIR NO. 244/12 PS MIANWALI NAGAR	Cr. CASE No. 01/2025	186/353/352/ 147/148/49/4 27 IPC		EX MLA (Bijender Singh)	16.09.2015 (Actual) RBT on 20.01.2025		PE	26		15	Not record ed		Νο	Νο	May, 2025	prosecution evidence, some witnessess were	will be taken by giving shortest possible dates for expeditions disposal of the case.	-	
•	ALL RICE	New Delli)	,			٢,	 		P	Page 15	of 13		 (ग्राचिक राष्ट्रहाधिकारी I Judicial Magns:** सा न्यायालय, नई दिल Jietrict Courts, New D	-04 1-04 ली

																		both side. Ld. APP has drawn the attention of undersigned that 3 material witnesses of Police need to be cross examined so 3 main witnesses was summoned for evidence for 03.04.2025. On 03.04.225 two material witnesses examined and deferred for next date and 3 more witnesses summoned for evidence on 16.04.2025. on 16.04.2025. on 16.04.2025. on 16.04.2025. on 16.04.2025. on 16.04.2025. on 26.04.2025. on 26.04.2025. On 24.04.205. On 24.04.205. On 24.04.25, two witnesses summoned for the next date for evidence on 24.04.25. On 24.04.25, two material witnesses were examined and discharged. 3 witnesses were summoned through DCP concerned for PE for 06.05.2025.
21.	DLCT12- 000053-2025 DEEPAK KUMAR Vs SHO PRASHAD NAGAR & ORS. FRESH CASE RECEIVED	CT. CASE 04/2025	210 r/w 223 of BNSS	N	Sitting MLA A-3)	25.01.2025	-	 MISC.	-	-		Not ecord ed			 No	NO	June 2025	On 10.03.25 part arguments have been heard on complainant and 22.03.2025.Appropriate steps are taken by giving shortest possible dated for expeditious matter adjourned disposal of the matter.Fresh case was received on 27.01.2025.On 22.03.2025. On 22.03.2025, the undersigned was on leave andOn 20.03.2025, was on leave andFresh case was received on anter.
	ĺ.			L I		L		 L	<u> </u>	l	age 16 d	of 13	1	l	 (L	was on leave and अतिरिक्त मुख्य न्यायिक न्यूर्डाधिकारी-04 Additional Chief Judicial Magnati-10-04 गउज़ ऐवेन्यू जिलान्याचालय, नइं दिल्ली Rouse Avenue District Courts, New Delhi

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ON 27.01.25								the next date was given by Ld. Link
								ACJM for
								26.03.2025.
								On 26.03.25
								matter adjourned on behalf of
	1 1							on behalf of
								complainant on the ground that
	1 1							main counsel was
								not available so
								matter was
								adjourned for 02.04.2025.
								02.04.2025.
								on 02.04.25
								arguments heard on behalf on
								complainant and
								matter adjourned
	1 1							for orders on
								04.04.25.
								On 04.04.25 some
								clarifications was required from
								complainant side
								so matter
								adjourned for
								clarifications on
					1			14.04.25.
								14.04.25 was declared holiday
								by Hon'ble High
1								Court, so matter
1	1							was put up on
								15.04.2025. Ld.
								Counsel for
								complainant was
								directed to argue in view of
1								judgment CBI Vs
1								State of Rajathan
								AIR 2001 SC 668
								and prople
								patriotic front,
								New Delhi vs KK Birla 1984 Crl
								Law Journal 545
1								on the next date
								29.04.25.
								On 29.04.25.
								arguments heard on behalf of
								on behalf of
	se hvenue Dis							complainant,
1								matter put up for orders on
11 %	New New							orders on 13.05.2025.
	N (25 / 7/			Pag	e 17 of 13			अतिरिक्त मुख्य न्यायिके रुप्रदेशिकार्ग-04
1.7								Additional Chief Judicial Magister - 04
			1				(Automonal UnietyJudicial Magist: **0-04
×.							1	
			,				ι.	राउज़ ऐवेन्यु जिला न्यायालय, नई दिल्ली
	AND DEPENDENCE		,				· ·	राउज़ ऐवेन्यू जिला न्यायालय , नई दिल्ली Rouse Avenue District Courts. New Delhi

22.	000052-2025 DEEPAK KUMAR Vs SHO PRASHAD NAGAR & ORS. FRESH CASE RECEIVED ON 27.01.25	CT. CASE 05/2025	210 r/w 223 of BNSS	Sitting MLA (A-3)	25.01.2025		MISC.			Not record ed		Νο	NO	June 2025	arguments have been heard on behalf of	possible dated for expeditious disposal of the matter.		
	Avenue Star	R) = 1				ç		I	Page 18	of 13		(_)				Additional Chief मउज़ ऐवेन्यू जिल	ाचिक देएडर्फ कारी-04 audiciat (Augustanio-04 ता न्यायालय , नई दिल्ली strict Courts, New Delhi,	

23. DLCT12- 000088-203 Case RBT 11.03.2025 STATE vs Roshan La Verma & ORS. FIR NO. 912/2015 PS : BHAJANI RA	5 08/2025 468/- B/34 3/4/5 Gam Act, Arm 66(D and 4 Nam Emb	nbling ed) , 30 is Act, D) IT Act, 4/7 ne & blem Act	MP& (MLA	B.11.2015 (Actual) RBT on 1.03.2025	1	Argume nts on charge	77		Not record ed		No	No	June, 2025	by way of transfer on 11.03.2025 and Matter is at the stage of	possible dates for expeditions disposal of the	RBT on 20.01.2025
` -,				٢.,	£			Page	19 of 13		• •				(अतिग्रिक्त मुख्य न्य AddKional Chief गउज़ ऐवेन्यू जिल Rouse Avenue D	चिक स्पर्डादिकार्ग-04 Judicial Mag.st

		On 15.04.25 argument on charge heard on behalf of 2 accused persons for about 2 hours. Matter adjourned for same purpose on 28.04.25. On 28.04.25. Ld. APP for the state submitted that the police file of supplementary charge-sheet was yet to be received therefore, he seeks some time to go through the matter and BW & NBWs were issued of those accused who were not appeared on 28.04.25 and matter adjourned for further argument on charge on 07.05.25.
The Avenue Discourse Course		अतिगिक्त मुख्य न्यायिक देण्डाधिकारी-04 Additional Chief Judicial Magistrate-04 गउज़ ऐवेन्यू जिलान्यायालय, नई दिल्ल्से Rouse Avenue District Courts, New Defhi
	 Page 20 of 13	

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